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**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT  
(2010-2011)**

**(FIFTEENTH LOK SABHA)**

**MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT**

**DEMANDS FOR GRANTS  
(2011-2012)**

**FIFTEENTH REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI  
August, 2011/Shravana, 1933(Saka)**

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**DEMANDS FOR GRANTS  
(2011-2012)**

**Presented to Lok Sabha on 4.8.2011  
Laid in Rajya Sabha on 4.8.2011**



**LOK SABHA SECRETARIAT  
NEW DELHI  
August, 2011/Shravana, 1933 (Saka)**

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**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT  
(2010-2011)**

**SHRI DARA SINGH CHAUHAN - CHAIRMAN**

**MEMBERS  
LOK SABHA**

- 2 Shri T.R. Baalu
- 3 Shri E.T. Mohamed Basheer
- 4 Smt. Bijoya Chakravarty
- 5 Shri Bhudeo Choudhary
- 6 Smt. Rama Devi
- 7 Shri R. Dhruvanarayana
- 8 Shri Premchand Guddu
- 9 Shri Baliram Jadhav
- 10 Dr. Manda Jagannath
- 11 Shri Mohan Jena
- #12. Shri Baliram Kashyap
13. Shri G.V. Harsha Kumar
14. Shri Basori Singh Masram
15. Shri Kamlesh Paswan
16. Dr. Niramalli Sivaprasad
17. Shri Lalit Mohan Suklabaidya
18. Shri Manohar Tirkey
- \*\*\*19. Shri Subhash Bapurao Wankhede
- ##20. Shri Om Prakash Yadav
21. Vacant

**MEMBERS  
RAJYA SABHA**

- 22 Smt. Jharna Das Baidya
- 23 Shri Avtar Singh Karimpuri
- 24 Shri Narayan Singh Kesari
- \*25. Shri Mahmood A. Madani
- \*\*26. Shri Ahmad Saeed Malihabadi
27. Dr. Ram Dayal Munda
28. Shri Baishnab Parida
29. Shri Praveen Rashtrapal
30. Shri Shivpratap Singh
31. Shri Nandi Yelliah

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\* Shri Mahmood A. Madani nominated to the Committee w.e.f. 21.9.2010

\*\* Shri Ahmad Saeed Malihabadi nominated to the Committee w.e.f. 21.9.2010

\*\*\* Shri Subhash Bapurao Wankhede nominated to the Committee w.e.f. 27.9.2010

# Shri Baliram Kashyap was expired on 10.3.2011.

## Shri Om Prakash Yadav nominated to the Committee w.e.f. 1.6.2011

## **LOK SABHA SECRETARIAT**

1. Shri. Radhey Shyam - Joint Secretary
2. Smt. Anita Jain - Director
3. Dr. (Smt.) Sagarika Dash - Deputy Secretary
4. Smt. Neena Juneja - Executive Officer

## INTRODUCTION

I, the Chairman of the Standing Committee on Social Justice and Empowerment (2010-2011) having been authorized by the Committee to submit the Report on their behalf, present this Fifteenth Report of the Ministry of Social Justice and Empowerment on Demands for Grants, 2011-2012.

2. The Committee considered the Demands for Grants pertaining to the Ministry of Social Justice and Empowerment for the current year i.e. 2011-2012 which was laid on the Table of the House on 16.3.2011. Thereafter, the Committee took evidence of the representatives of the Ministry of Social Justice and Empowerment on 19.4.2011. The Committee considered and adopted the Report at their sitting held on 20.6.2011.

3. The Committee wish to express their thanks to the officers of the Ministry of Social Justice and Empowerment for placing before them the detailed written notes on the subject and furnishing the information the Committee desired in connection with the examination of the Demands for Grants and tendering evidence before the Committee.

4. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in thick type in the body of the Report and have also been reproduced in a consolidated form in Appendix to the Report.

NEW DELHI;

20 June, 2011  
30 Jyaistha, 1933 (Saka)

DARA SINGH CHAUHAN  
Chairman,  
Standing Committee on  
Social Justice and  
Empowerment

## REPORT

### INTRODUCTORY

1.1 The Ministry of Social Justice and Empowerment have informed the Committee that the Ministry is responsible for looking after the welfare of the disadvantaged and marginalized sections of society such as Scheduled Castes, Other Backward Classes, Senior Citizens, Persons with Disability and Victims of Substance Abuse. The basic objective of policies, programmes, laws and institution of the Indian Welfare System is to bring the target-groups into the mainstream of development by making them self-reliant. In working towards this objective, the Ministry performs the task of implementation in accordance with the provisions under Chapter III and Chapter IV of the Constitution, which deal with the development and welfare with social justice of the disadvantaged and marginalized groups mentioned above.

#### **Target Groups – Persons belonging to**

- a. Scheduled Castes
- b. Other Backward Classes
- c. Persons with Disabilities
- d. Senior Citizens
- e. Victims of Substance Abuse

#### **Goals**

- a. Educational Development
- b. Economic Development
- c. Social Empowerment
- d. Rehabilitation
- e. Manpower Development

#### **Policy Framework**

1.2 As per the Ministry of Social Justice and Empowerment, its Policy framework consists of welfare schemes for development of persons belonging to socially disadvantaged groups such as Scheduled Castes, Other Backward Classes, Persons



with Disability, Senior Citizens and Victims of Substance Abuse and the same is implemented through State Governments/UT administrations, and voluntary organizations, Public-Private partnership is encouraged in the process. Education being a State subject, State Governments/UT administrations is involved in meeting educational needs of these groups. This is achieved by way of providing scholarships, hostels, coaching, fellowships and assistance to children belonging to the target groups beginning from Class I onwards. The ultimate objective is to increase the literacy rate among them and also girl students so as to bring them at par with general population. Similarly, Finance and Development Corporations provide credit facilities for various income-generating activities towards economic self/reliance. Mahila Samridhi Yojana is also implemented by these Corporations. National Institutes dealing with Disabilities and Social Defence conduct short-term & long-term programmes for various levels of personnel. These Institutes also do research in their areas and provide services such as education and vocational training etc. Voluntary organizations are also given grants for implementing programmes in the distant areas.

1.3 According to the Government of India Allocation of Business Rules, 1961 the mandate of the Ministry of Social Justice and Empowerment is as follows :-

- Development of Scheduled Castes and Other Backward Classes;
- Scheduled Castes and Other Backward Classes including Scholarships to students belonging to such castes and classes;
- Reports of the Commission to investigate into conditions of Backwards;
- Education, training, rehabilitation and welfare of the physically and mentally handicapped;

- Convention with other countries in matters relating to social defence and references from United Nations organization relating to prevention of crime and treatment of offenders;
- Social and Moral Hygiene Programme;
- Beggary;
- All matters relating to alcoholism and substance (drug) abuse and rehabilitation of addicts/families;
- Promotion of efforts including voluntary efforts to ensure the well being of the older persons;
- All matters relating to prohibition;
- Educational and social welfare aspects of drug addiction;
- Charitable and religious endowments pertaining to subject allocated to this Ministry;
- Social Welfare, Social Welfare Planning, Project formulation, research evaluation, statistics and training; and
- Research, evaluation, training, exchange of information and technical guidance on all social defence matters.

**CHAPTER I**  
**STATUS OF IMPLEMENTATION OF RECOMMENDATIONS CONTAINED IN THE**  
**FOURTH REPORT OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND**  
**EMPOWERMENT ON DEMANDS FOR GRANTS (2010-2011) OF THE MINISTRY OF**  
**SOCIAL JUSTICE AND EMPOWERMENT**

2.1 The Fourth Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2010-2011) pertaining to the Ministry of Social Justice and Empowerment was presented to Lok Sabha and laid in Rajya Sabha on 20th April, 2011. The Action Taken Report (13th Report, Fifteenth Lok Sabha), on the recommendations contained in the 4th Report was presented to Parliament on 9th March, 2011.

2.2 The Fourth Report contained 21 recommendations, out of which the Government accepted 6 recommendations. In view of the replies of the Government the Committee did not desire to pursue 1 recommendation, 5 recommendations were commented upon by the Committee and 9 replies of the Government with respect to the recommendations of the Committee were interim in nature.

**2.3 The Committee are deeply displeased with the ineffective implementation aspect of the Recommendations contained in their Fourth Report on Demands for Grants, 2010-11 of the Ministry of Social Justice and Empowerment as only 6 out of 21 recommendations have been implemented. The Committee advise expeditious implementation of the remaining recommendations already accepted by the Government.**

## CHAPTER II

### GENERAL PERFORMANCE OF THE MINISTRY

3.1 The Ministry of Social Justice and Empowerment have furnished the following statement showing the Budget Estimates, Revised Estimates and Actual Expenditure for the previous years alongwith the Budget Estimates for the current year showing separately Plan and Non-Plan Expenditure:-

<b>Plan</b>		<b>(Rs. in crore)</b>	
Year	BE	RE	Actual Expenditure
2008-09	2400.00	2400.00	2357.20
2009-10	2500.00	2500.00	2448.34
2010-11	4524.04	4300.00	4185.93
2011-12	5375.00		

<b>Non-Plan</b>		<b>(Rs. in crore)</b>	
Year	BE	RE	Actual Expenditure
2008-09	59.00	75.00	73.75
2009-10	85.00	83.00	68.95
2010-11	74.01	76.41	73.46
2011-12	78.00		

3.2 When asked to specify the reasons for lower RE over BE in Plan expenditure and increase in RE in non-plan expenditure, the Ministry have informed that due to non-approval of the modification in the scheme of 'Pradhan Mantri Adrash Gram Yojana' by the Planning Commission, the allocation of the scheme was reduced to Rs. 100.00 crore in RE 2010-11, against the allocation of Rs. 400.00 crore. The expenditure under Plan as on 31.03.2011 was Rs. 4178.31 crore against the Plan RE of Rs. 4300.00 crore, which was 97.17% of RE. Due to non receipt of sufficient proposals from the

State Governments/Voluntary Organizations located in NE Region and Sikkim, there was a saving.

3.3 The details of scheme-wise savings and surrender of funds during the year 2010-11 along with the reasons are given in Annexure – I

3.4 The Ministry have informed that the allocation in BE for 2011-12 for the Plan and Non-Plan scheme is Rs. 5375.00 crore and 78.00 crores respectively. The amount allocated to the Ministry of Social Justice and Empowerment out of the Rs. 335521.00 crore allocated to Ministries and Departments of the Government of India for plan expenditure is Rs. 5375.00 crore which is merely 1.60%.

The additionality under Plan schemes during 2011-12 over BE 2010-11 are mainly in the following schemes:-

<b>(Rupees in crore)</b>				
<b>Name of scheme</b>	<b>BE 2010-11</b>	<b>BE 2011-12</b>	<b>Additional funds in BE 2011-12 over 2010-11</b>	<b>Reason for additional funds</b>
Post Matric Scholarship for SCs	1700.00	2218.00	518.00	Due to revision in the scheme w.e.f. 01.07.2010, there is additional requirement in the scheme.
Pre Matric Scholarship for SCs (New Scheme proposed for 2011-12)	0.00	200.00	200.00	This new scheme has been proposed from 2011-12 to provide financial support to SC students of class IXth & Xth at Pre-Matric stage
Post Matric Scholarship for OBCs	350.00	535.00	185.00	The proposal to increase the income ceiling and Scholarship rates under the scheme is under consideration. Therefore, additional funds have been provided in BE 2011-12

The Ministry have also informed that the Post-matric Scholarship scheme for SCs has been revised with effect from 1st July, 2010 vide this Ministry's order dated 31.12.2010 so as to :-

- (i) Raise the parental income ceiling for eligibility from Rs. 1.00 lakh to Rs. 2.00 lakh.
- (ii) Rationalize the grouping of courses and
- (iii) Upward revision of maintenance and other allowances by approximate 60%.

Further, there is a proposal to increase the income ceiling and scholarship rates under the scheme of Post-matric Scholarship for OBCs.

As regards Non-Plan, the Ministry has informed that against the allocation of Rs. 74.00 crore of 2010-11, Rs. 78.00 crore has been provided in 2011-12. The additionality is mainly for meeting the expenditure under salaries for payment of DA installments (January 2011 and July 2011) and normal annual increment. The Ministry has set quarterly targets so that the entire allocation is utilized and has also prepared action plans to ensure timely implementation of schemes and utilization of funds. The progress will be reviewed from time to time.

3.5 The Ministry have furnished the following statement showing Budget Estimates, Revised Estimates and Actual Expenditure incurred during the year 2010-11 along with BE for the year 2011-12:-

(Rs. in crore)

<b>Programmes /Schemes</b>	<b>BE 2010-11</b>	<b>Actual as on 31.03.2011</b>	<b>% of Expenditure</b>	<b>BE 2011-12</b>

<b>Secretariat</b>	<b>1.0000</b>	<b>0.90</b>	<b>90.00</b>	<b>1.00</b>
<b>SCD Division</b>				
Post Matric Scholarship	1700.0000	2097.21	123.37	2218.00
Free Coaching for SCs and OBCs	10.0040	9.34	93.36	10.00
Pradhan Mantri Adharsh Gram Yojana	400.0000	97.00	24.25	100.00
Strengthening of machinery for Enforcement of Protection of Civil Right Act 1955 and Prevention of Atrocities Act, 1989	59.0000	69.44	117.69	70.00
Girls Hostels	80.0080	45.16	56.45	95.00
Boys Hostels	50.0080	34.28	68.55	50.00
Vol. Orgns. for SCs.	35.0000	29.43	84.09	35.00
Research & Training	2.0000	0.18	9.00	2.00
Pre-matric Scholarships for the children of those engaged in unclean occupation	80.0000	58.48	73.10	80.00
State Sch. Castes Development Corporations	20.0000	20.00	100.00	20.00
Up gradation of Merit of SC Students	4.0000	2.89	72.25	4.00
National SC Finance and Dev Corporation	75.0000	75.00	100.00	80.00
Special Central Assistance to Scheduled Castes Sub Plan	600.0000	587.28	97.88	775.00
Dr. B.R. Ambedkar Foundation	1.0000	1.00	100.00	1.00
National Safai Karamcharis Finance & Development Corporation	40.0000	40.00	100.00	50.00
Rajiv Gandhi National Fellowship for SCs	160.0000	144.00	90.00	125.00
Self Employment Scheme of Liberation & Rehabilitation of Scavengers	5.0000	0.00	0.00	100.00
National Overseas Scholarship for SCs	6.0000	4.39	73.2	6.00
Top Class Education for SCs	25.0000	14.15	56.60	25.00
Dr. B.R. Ambedkar National Centre for Social Justice and Empowerment	0.0000	0.00	0.00	10.00
Pre Matric Scholarship for	0.0000	0.00	0.00	200.00

SCs				
<b>Total: SCD Division</b>	<b>3352.0200</b>	<b>3318.40</b>	<b>98.99</b>	<b>4056.00</b>
<b>Disability Division</b>				
National Institute for Disabled Persons	60.0025	57.84	96.40	60.00
Aids & Appliances for Handicapped	100.0000	69.68	69.68	100.00
Artificial Limbs Manufacturing Corporation	3.0000	0.00	0.00	3.00
Rehabilitation Council of India	3.0000	2.99	99.67	3.00
Spinal Injury Centre	1.0000	1.00	100.00	2.00
National Handicapped Finance & Development Corporation	50.0000	50.00	100.00	50.00
Scheme for Implementation of the Persons with Disabilities Act, 1995	100.0000	50.41	50.41	100.00
Deendayal Disabled Rehabilitation Schemes	120.0025	82.27	68.56	120.00
Indian Institute of Sign Language and Research Centre	0.0050	0.00	0.00	25.00
Employment of Physically Challenged	8.0000	0.00	0.00	5.00
Financial Assistance to Women with Disabilities to look after their Children after birth	5.0000	0.00	0.00	0.01
Establishment of National Institute/Centre of Universal Design and Barrier Free Environment	0.0000	0.00	0.00	0.01
Rajiv Gandhi National Fellowship for PWD	0.0000	0.00	0.00	11.98
<b>Total Disability Division</b>	<b>450.0100</b>	<b>314.19</b>	<b>69.82</b>	<b>480.00</b>
<b>Social Defence</b>				
National Institute of Social Defence	10.0000	6.80	68.00	10.00
Scheme for prevention of Alcoholism and Substance (Drugs) Abuse	41.0000	29.31	71.49	41.00
Research Studies & Publications	1.0000	0.23	23.00	1.00
Information & Mass Education Cell	25.0000	16.11	41.60	25.00
Assistance to VO's. for Providing Social Defence	5.0100	3.00	59.88	5.00



Services				
Assistance to Voluntary Organisations under the Scheme of Integrated Programmes for Older Persons	40.0000	20.67	51.68	40.00
Scheme of Assistance for Establishment of Old Age Home for Indigent Senior Citizens	100.0000	0.00	0.00	0.00
Research and Training	0.0000	0.00	0.00	2.00
<b>Total Social Defence</b>	<b>222.0100</b>	<b>76.12</b>	<b>34.28</b>	<b>122.00</b>
<b>Backward Classes</b>				
National Backward Classes Finance & Development Corporation	40.0000	40.00	100.00	70.00
Pre-matric Scholarship to OBCs	50.0000	44.63	89.26	50.00
Asstt. To Voluntary Organizations for OBCs	5.0000	1.65	33.00	5.00
Boys & Girls Hostels for OBCs	45.0000	25.79	57.31	45.00
Post-Matric Scholarship for OBCs	350.0000	353.33	100.95	535.00
Scheme for Educational and Economical Development of De-notified and Nomadic Tribes	10.0000	0.00	0.00	5.00
Scheme for Educational Empowerment of Economically Backward Classes	0.0000	0.00	-	5.00
National Overseas Scholarship for OBCs	0.0000	0.00	-	1.00
<b>Total Backward Classes</b>	<b>500.0000</b>	<b>465.40</b>	<b>93.08</b>	<b>716.00</b>
<b>Grand Total</b>	<b>4525.0400</b>	<b>4185.93</b>	<b>92.50</b>	<b>5375.00</b>

3.6 The Ministry have further furnished the Division-wise sanction/allocation of funds and funds utilized during 2010-11 as follows:-

<b>Non-Plan</b>		(Rupees in crore)	
<b>Name of Division</b>	<b>BE 2010-11</b>	<b>Expenditure as on 31.03.2011</b>	
Scheduled Castes Division	12.75	11.32	
Disability Division	39.08	37.50	
Social Defence Division	1.10	1.10	
Backward Class Division	2.81	2.70	
Secretariat including Discretionary Grants	18.27	20.84	
<b>Total</b>	<b>74.01</b>	<b>73.46</b>	

Note: Expenditure of some Regional Offices of National Commission for Schedule Castes will be received later on.

<b>Plan</b>		(Rupees in crore)	
<b>Name of Division</b>	<b>BE 2010-11</b>	<b>Expenditure as on 31.03.2011</b>	
Scheduled Castes Division	3352.02	3118.40	
Disability Division	450.01	314.19	
Social Defence Division (including Media)	222.01	76.12	
Backward Class Division	500.00	465.40	
Secretariat	1.00	0.90	
<b>Total</b>	<b>4525.04</b>	<b>4185.93</b>	

Note: Expenditure of some schemes where authorities have been issued will be received later on.

3.7 In response to a query on the reasons for less utilization of planned funds, the Ministry have stated as follows:-

"The Ministry does not have any field units of its own, and implements its schemes through (i) State Governments/UT Administrations, (ii) Non-Governmental Organizations, and (iii) some Central organizations like its National Institutes, Corporations, UGC etc. The efficiency of delivery of various programmes by the Ministry is dependent on the response of the above implementing agencies in terms of timely submission of complete proposals with utilization certificates of previous grants, and prompt and proper utilization of fresh grants released by the Ministry. In Disability and Social Defence sectors,

NGOs are the main implementing agencies of the Ministry's programmes. Non-receipt of sufficient number of complete proposals from the State Governments/UTs as well as from NGOs and other implementing agencies is the main reason for underutilization of funds. In addition, the proposals from state governments were often received in the last quarter of the financial year, making it difficult to examine and process them in time".

3.8 The Committee wanted to know about the initiatives taken by the Ministry to ensure that allocated amount is utilized fully during 2011-12. To this, the Ministry have informed that notional allocations to the States wherever necessary are being conveyed to States early in the financial year with a time limit for submission of projects. More rigorous follow up action will be taken to expedite sending of proposals. A meeting with various stakeholders is being organized on 18<sup>th</sup> May, 2011 to discuss *inter alia*, streamlining the procedures and other issues relating to the implementation of Schemes of 'Grants-in-aid to NGOs' of the Ministry. Meetings with State Governments are proposed to be organized in the first quarter of the current financial year to, *inter-alia*, urge them to send complete proposals in time. The National Institutes working in the disability sector and Regional Resource Training Centres (RRTCs) functioning in the areas of drug de-addiction and ageing would be involved in encouraging more NGOs, especially from un-served areas, to participate in the respective Schemes, and in building up their capacity.

3.9 The Ministry of Social Justice and Empowerment have furnished the following data on the allocation sought from the Planning Commission and that actually released during 2011-12.

<b>Proposed Outlay &amp; Approved Annual Outlay 2011-12</b>					
<b>Rs. in Crore</b>					
S. No.	Division	Proposed Outlay	2011-12		
			Annual Outlay		
			BE (ROC)	NE*	Total
1		3	4	5	6
1	Scheduled Caste Development	4258.00	3973.00	81.00	4054.00
2	Other Backward Classes	2020.00	643.50	72.50	716.00
3	Welfare of Persons with Disabilities	499.00	432.00	48.00	480.00
4	Social Defence	223.00	112.00	12.00	124.00
	<b>Grand Total</b>	<b>7000.00</b>	<b>5161.50</b>	<b>213.50</b>	<b>5375.00</b>
*2% in SCD and 10% in other divisions of total allocation					

3.10 When it was pointed out to the Ministry regarding the variation in the proposed and approved outlay and why there was a slashing of funds from Rs. 7000.00 crore to Rs. 5375.00 especially in the Other Backward Classes and Social Defence sector, the representative of the Ministry informed:-

"..... unfortunately, we do not decide how much money we will get. It is the Planning Commission which decides for all the Ministries. Our job is to project our requirements with the maximum force which we have been doing in which we partially succeeded. we have not succeeded to the extent that we would have liked. Certainly, in the OBC sector the Planning Commission has not been generous. Of course, inter-se the Committee would agree that the requirements of the Scheduled Castes and persons with disabilities will have to take precedence over requirements of other sectors. We always give overriding priority to the SC sector and the disability sector. But, that does not mean that the other sectors can be relatively neglected and we will continue to press our case with the Planning Commission to increase our outlay in the other two sectors also."

Asked to specify the schemes which would suffer due to want of funds, the Ministry informed that coverage under the Pre Matric and Post Matric Scholarship Schemes for OBC students would be affected due to budgetary constraints.

3.11 The Ministry during their presentation informed the Committee that as part of preparations for the 12th Five Year Plan exercise, four Working Groups have been set up by the Planning Commission so far. These are:

- (i) Working Group on Empowerment of PwDs
- (ii) Empowerment of SCs
- (iii) Empowerment of OBCs, and Nomadic, semi-nomadic and DNTs
- (iv) Social Welfare

These Working Groups will work on the Ministry's sector-wise strategy for the 12th Five Year Plan. These Working Groups would, *inter alia*, make the projections for the financial resources under the schemes/programmes for their respective sectors. The Working Groups are required to submit the Reports to the Planning Commission by 30<sup>th</sup> September, 2011. The total funds to be projected for schemes/programmes of this Ministry would be known only after the submission of the Reports of these Working Groups.

3.12 The Ministry have informed that they have included the following new schemes for implementation in 2011-12:-

(Rs. in crore)	
Name of the Scheme	BE 2011-12
Pre-matric Scholarship for SC students	200.00
Dr. B.R. Ambedkar National Centre	10.00
Educational Empowerment of Economically Backward Classes	5.00
National Overseas Scholarship for OBCs	1.00
Rajiv Gandhi National Fellowship for PwD	11.98
Establishment of National Institute/Centre of Universal Design and Barrier Free Environment	0.01
<b>Total</b>	<b>227.99</b>

3.13 It was further informed that steps have been taken to initiate and implement a new Centrally sponsored 'Pre-matric Scholarship scheme for SC students' in Classes IX & X, announced by the Finance Minister in his budget speech, 2011-12. This would

benefit about 43 lakh SC students. Details of the Scheme are being worked out in consultation with concerned Ministries.

### **Pendency of Utilization Certificates from States**

3.14 When the Committee enquired about the number of utilization certificates outstanding in respect of grants released, the Ministry have furnished the following data:-

<b>No. of UCs outstanding in respect of grants released upto March, 2008</b>	<b>Amount involved (Rupees in crore)</b>	<b>No. of UCs received (out of those in col. 1)</b>	<b>Amount involved in respect of col. 3 (Rupees in crore)</b>	<b>No. of UCs outstanding as on 31.12.2009</b>	<b>Amount involved in respect of col. 5 (Rupees in crore)</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>
<b>25812</b>	<b>2341.87</b>	<b>14104</b>	<b>1506.60</b>	<b>11708</b>	<b>835.27</b>

The pendency of UCs in the years prior to 2006-07 also involves UCs belonging to the newly created Ministries of Tribal Affairs as well as CARA and CW sections, now under the administrative control of Ministry of Women and Child Development. Despite the fact that UCs belonging to these Ministries are yet to be reconciled from the list of MSJE, there has been a significant improvement in clearance of outstanding UCs since April, 2007. A fresh drive is proposed to be undertaken during 2011-12 and CCA would be requested to prepare a list of reconciliation so as further reduce the pendency of UCs. The Ministry is regularly monitoring the receipt of Utilization Certificates from the Grantee Institutions. No further grants are released by the Ministry to the Voluntary Organizations/Implementing Agencies without obtaining and accepting UCs of the grants released in the previous years. The pendency of UCs for the grant released prior to 01.04.2009 has been brought down substantially as indicated in the above table.

3.15 When the Committee desired to know whether there were any instances where grants have been withheld due to inability to furnish utilization certificate of non-utilization of funds during the previous years, it was informed that during the year 2010-11 funds could not be released to the following States due to non receipt of UC:

<b>Sl. No.</b>	<b>Name of the Scheme</b>	<b>Name of the State</b>
1	Pre-matric Scholarship Scheme for OBCs.	Bihar, Goa
2	Post- matric Scholarship Scheme for OBCs.	Haryana, Pudducherry
3	Construction of Hostel for OBCs	Uttar Pradesh, Assam
4.	SCA to SCSP	Goa, Jharkhand, Maharashtra, NCT of Delhi
5.	PMS for SC Students	Kerala and Jharkhand
6.	Pre-matric Scholarship for Children of those engaged in Unclean Occupations	J&K, Andhra Pradesh, Goa, Orissa and Jharkhand

3.16 The Committee pointed out that stoppage of funds to scholarship and other schemes of OBCs in the various States was not the ultimate penalty for furnishing the UCs, and the Ministry should take some other persuasive steps, the Secretary replied.

"We pursue with the State Governments and we do try to obtain the Utilization Certificates as early as possible. Once they come, then we release the backlog also. We release the backlog amount under a particular scheme like in post-matric scholarship scheme, if Haryana Government did not get the scholarship for 2010-11, as soon as the UC comes to us, the due amount for 2010-11 will also be released in addition to 2011-12. ....

3.17 On this the representative of the Ministry further added:

"The States are released funds from time to time based on the demands which are raised by the States. There is no doubt about that. For all the schemes, demands are raised. What happens is that once the money is released, we have to get the certificate, for example, we have released money to the State of Bihar for the Pre-Matric Scholarship for the OBCs in 2009-10, they have kept the money in their cash balance. If they have released the money further down to the people, then the Utilization Certificate would have come ..... No doubt, the people are the sufferers".

### **Fund Allocation to National Institutes**

3.18 When the Committee desired to know about the details of funds released to and funds actually utilized by the National Institutes under the purview of the Ministry, the Ministry have furnished the following information:-

(Rs. in crore)

Names of NIs		2009-10		2010-11	
		Released	Utilized	Released	Utilized
National Institute for the Visually Handicapped, Dehradun	Plan	8.00	8.00	9.29	Financial year just ends. UC yet to be received
	Non-Plan	7.89	7.89	7.11	
National Institute for the Orthopaedically Handicapped, Kolkata	Plan	5.20	3.32	5.36	
	Non-Plan	5.60	5.57	4.90	
National Institute for Hearing Handicapped, Mumbai	Plan	6.29	3.50	8.03	
	Non-Plan	7.01	7.01	6.32	
National Institute for Mentally Handicapped, Secunderabad	Plan	10.00	5.89	11.67	
	Non-Plan	5.05	5.05	4.30	
National Institute for Rehabilitation and Training, Orissa.	Plan	4.29	4.29	8.65	
	Non-Plan	5.20	5.20	4.19	
Pt. Deendayal Upadhyay Institute for Physically Handicapped, New Delhi.	Plan	1.00	0.52	3.00	
	Non-Plan	8.06	8.06	7.27	
National Institute for Empowerment of Persons with Multiple Disabilities,	Plan	9.00	8.57	11.83	
	Non-Plan	0.00	0.00	0.00	



Names of NIs		2009-10		2010-11	
Chennai.					

3.19 On being asked as to why there was under utilization of funds in the disability sector and why all the seven National Institutes were not able to spend the funds in full, the Secretary informed the Committee during the evidence as under :-

"A mention was also made about a problem pertaining to schemes relating to disability. I would like to share with the Committee that for the last four months of the last financial year, we were without a Joint Secretary (Disability). For the last one-and-a-half months of the last financial year, we were without two Joint Secretaries, both the Joint Secretaries looking after disability and social defence. The other two Joint Secretaries, infact took on this extra burden and did what best they could towards utilization and other matters. But a point was mentioned about the national institutes, that two or three national institutes, including the National Institute of Visually Handicapped, have not fully utilized the Plan allocation for them. Here, I would like to particularly mention that the post of Joint Secretary (Disability) has been remaining vacant for the last critical four months of the financial year. It was one of the contributory factors. The Joint Secretary (Disability) is the Chairperson of the Executive Committee of all the seven National institutes, and it is that Executive Committee, which clears a number of expenditure proposals, and the fact that the Joint Secretary's post fell vacant came in the ..... We hope that all the shortfall in the case of National institutes, expenditure will be made up".

3.20 Giving further details about strengthening of the seven National Institutes under the purview of the Ministry, the Ministry informed that a Committee has been constituted on 25.10.2010 to study and make recommendations for strengthening the seven National Institutes for Disabled persons. The issues pertaining to the mandate of the Committee are.

- a) To review the work done by the Institutes and assess their strengths and weaknesses.
- b) To review the existing vision and goals of the National Institutes and recommend suitable changes to fulfill their long-term role (time frame for this purposed may be taken as 25 years, sub-divided into phases of five years each).
- c) To study the infrastructural facilities available in each institute, and assess their requirements for the next 25 years, in phases as above.
- d) To review the existing arrangements in regard to the following, and recommend necessary changes:-

- General governance structure,
  - Academic governance structure, and other academic matters,
  - R & D activities and systems,
  - Extension and outreach programmes,
  - Staffing pattern and policies (including in regard to career development) and assessment of future requirements.
- e) To review the existing level of International Collaboration of each Institute, suggest systems and procedures for its promotion, and identify possible Institutions/agencies abroad for each Institute for collaboration.

The Committee have been informed that the report of this Committee has still not been submitted so far.

### Shortfall in Utilization of Funds in the North Eastern Region

3.21 The Ministry have informed that plan allocation for 2010-11 of the Ministry for the North Eastern region and Sikkim was Rs. 184.00 crore out of which the RE was Rs. 167 crore and utilization was Rs. 78.90 crore. The less expenditure was mainly on account of inadequate proposals received from State Governments, NGOs and other implementing agencies working for the Schemes of the Ministry in the region. The details of State-wise funds released to North Eastern States and Sikkim during the year 2010-11 is given below :-

State-wise funds released to North Eastern States and Sikkim during the year 2010-11											
											( Rs in Lakh)
Sl. No	Name of the Scheme		Assam	Tripura	Meghalaya	Manipur	Nagaland	Arunachal Pradesh	Mizoram	Sikkim	Total
		Allocation	Releases	Releases	Releases	Releases	Releases	Releases	Releases	Releases	
1	Post Matric Scholarship for SCs	2500	504.99	498.25	0.00	100.00	0.00	0.00	0.00	16.56	<b>1119.80</b>
2	Pre-Matric Scholarship for children of those engaged in unclean occupation	100	0.00	41.70	0.00	0.00	0.00	0.00	0.00	0.00	<b>41.70</b>
3	Protection of Civil Right Acts 1956 & (Prevention of Atrocities) Act 1989	100	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.40	<b>6.40</b>
4	Babu Jagjivan Ram Chhatravas Yojana (Girls Hostel)	600	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>0.00</b>
5	Babu Jagjivan Ram Chhatravas Yojana (Boys Hostel)	150	75.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>75.00</b>
6	Assistance to Vol. Organs. working for the welfare for SCs	100	56.00	25.00	0.00	15.00	0.00	0.00	0.00	0.00	<b>96.00</b>
7.	Upgradation of Merit.	0.00	13.8	3.00	0.00	0.00	0.00	0.00	0.00	3.00	<b>20.00</b>
8	National SC Finance & Development Corp.	100	100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>100.00</b>
9	Special Central Assistance to SC Sub-Plan	1500	662.97	460.21	0.00	29.11	0.00	0.00	0.00	82.44	<b>1234.73</b>
10	Rajiv Gandhi National Fellowship	100	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>0.00</b>
11	Scheme for Rehabilitation Manual	50	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>0.00</b>

	Scavengers											
12	Top Class Education for SCs	100	25.20	12.96	24.04	0.00	0.00	0.00	0.00	0.00	0.00	<b>62.20</b>
13	Pradhan Mantri Adarsh Gram Yojana	1200	1010.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>1010.00</b>
14.	State Scheduled Caste Development Corporation.	0.00	0.29									<b>0.29</b>
14	National Institutes for Disabled Persons	700	484.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>484.00</b>
15	Aids and Appliances for Handicapped	1200	308.50		40.00	42.00		49.00	34.00	0.00		<b>473.50</b>
16	ALMICO	100	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>0.00</b>
17	National Handicapped Fin. & Dev. Corp.	500	90.78	0.00	10.00	0.00	0.00	0.00	50.00	6.30		<b>157.08</b>
18	Scheme for Implementation of the Persons with Disabilities Act, 1995	500	383.06	0.00	0.00	15.62	0.00	0.00	20.00	0.00		<b>418.68</b>
19	DDRS	1300	184.57	6.20	73.60	305.91	0.00	3.36	40.50	0.00		<b>614.14</b>
20	Employment of Physically Challenged	100	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>0.00</b>
21	Women with Disabilities	100	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>0.00</b>
22	NBCFDC	400	400.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>400.00</b>
23	Pre Matric Scholarship to BCs	500	32.65	49.00		68.36	0.00	0.00	0.00	0.00	0.00	<b>150.01</b>
24	Assistance to VOs to BCs	50	11.38	0.00	0.00	33.35	0.00	0.00	0.00	0.00	0.00	<b>44.73</b>
25	Boys and Girls Hostel for BCs	500	0.00	0.00	0.00	140.00	0.00	0.00	0.00	0.00	0.00	<b>140.00</b>
26	Post Matric Scholarship for OBCs	3500	253.43	202.00	0.00	140.49	0.00	0.00	0.00	12.26		<b>608.18</b>
27	Ed. Eco. Dev. Of Denotified and Nom. Tribes	100	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>0.00</b>
28	National Institute for Social Defence	100	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>100.00</b>
29	Education Work for Prohibition of Drugs Abuse	500	33.55	0.00	11.25	238.76	48.97	9.78	65.75	4.98		<b>413.04</b>
30	Assistance to VOs for programme related to Aged (IPOP)	400	94.83	10.30		135.19	0.00	0.00	0.00	0.00	0.00	<b>240.32</b>
31	VOs for construction of Old Age Home	1250	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	<b>0.00</b>
	<b>Total</b>	<b>18400.00</b>	<b>4725.20</b>	<b>1308.62</b>	<b>158.89</b>	<b>1263.79</b>	<b>48.97</b>	<b>62.14</b>	<b>210.25</b>	<b>128.94</b>		<b>7890.00</b>

3.22 For overall development of the NE Region, the Government of India decided in October 1996 that all Ministries/Departments should make a lump sum provision of 10% of their Plan allocation for projects/schemes in northeastern states (including Sikkim), unless specifically exempted keeping in view the nature of work carried out by a Ministry, The Ministry of Social Justice and Empowerment has been exempted from making a provision of 10% of the total Plan allocation in so far as SC development in concerned, by a Government decision of November 2000, since the population of the Scheduled Castes in the northeast region was only 1.55% of the total SC populations of the country. Accordingly the Ministry has been permitted to make provision of 2% of the total allocation for SC development for the North East. The norm of 10% allocation, however, applies to all its sectors other than Scheduled Castes development. On the above basis, the allocation for 2011-12 has been kept at Rs. 213.50 crore (i.e. 2% allocation for SC Schemes and 10% allocation of the remaining Schemes).

3.23 Having observed that there were no release of funds under the scheme of Babu Jagjivan Ram Chhatravas Yojana (Girls Hostels), Rajiv Gandhi National Fellowship, ALIMCO and Employment of Physically challenged and Women with Disabilities and for construction of Old Age Homes in the North Eastern region, the Committee desired to know the steps being taken by the Ministry for improved utilization. To this, the Ministry in their post-evidence reply stated that they have taken the following initiatives to improve the utilization of funds:-

- (i) In order to provide publicity, various schemes implemented by the Ministry have been put on its website. Further, a radio programme namely 'Sanwanti Jayen Jeevan Ki Rahen' is being broadcast in all regional languages of the NE States through All India Radio.

- (ii) The Ministry will be seeking help of the Ministry of Development of North Eastern Region (DONER) and the North Eastern Council, to impress upon the NE States for sending complete proposals on adequate scale under the various schemes implemented in the region by this Ministry.
- (iii) To boost the expenditure in the region and to identify the problems being faced by the State Governments in utilizing the funds, the Ministry has been organizing meetings with Social Welfare Secretaries & other officers of Social Welfare Departments of NER States as well as representatives of non-Government organizations in the region for the last three years. Efforts on these lines will be further intensified through, inter-alia, visits of senior officers to individual States also.

**3.24 The Committee note that against the plan allocation of Rs. 4524.04 crore (BE) which was reduced to Rs. 4300 crore, at RE stage, the Ministry has achieved an expenditure of Rs. 4185.93 crore. The Committee find that two important divisions of the Ministry i.e. the Disability Division and the Social Defence Division could not utilize full funds allocated to them (utilization of Rs. 314.19 crore out of Rs. 450.01 crore and 76.12 crore out of Rs. 222.01 crore respectively). Also there was a saving due to non-receipt of sufficient proposals from State Governments/voluntary organizations located in the North Eastern region. The budgetary allocation of the Ministry for the year 2011-12 has been enhanced to Rs. 5375 crore and the Committee are given to understand that the additionality of fund requirement in 2011-12 is mainly for post-matric scholarship for SCs and OBCs and a new scheme on pre-matric scholarship for SCs. The Committee while expressing their unhappiness over the Ministry's not-so-satisfactory performance in various schemes due to which there was underutilization and surrender of funds during the year 2010-2011 recommend that the Ministry should make maximum efforts to utilize the entire funds allocated to them for the year 2011-12. Adequate precautionary steps in way of review of utilization of funds at suitable intervals, tight monitoring of various schemes and persuading the States to send the proposals well in advance etc. should be undertaken so as to avoid surrender of funds. The Committee strongly recommend that the Ministry should focus itself in key areas like Disability sector and Social Defence sector where the financial and physical performance has been slow in the past. The Ministry while allocating funds to various NGOs should also intimate about the same to**

concerned MPs in whose constituency the NGO is working so that they can also monitor the implementation of the scheme and utilization of funds.

3.25 The Committee observe that as against the proposal for approval of Rs. 7000 crore, the Planning Commission has approved an amount of only Rs. 5375 crore. Funds sought for have been drastically curtailed in the Other Backward Classes Division (approved outlay of Rs. 716 crore out of proposed Rs. 2020 crore) and in the Social Defence Sector (approved outlay of Rs. 124 crore out of proposed Rs. 223 crore). The Committee are given to understand that in both these sectors the Planning Commission has not been generous and coverage under the Pre-matric and Post-matric scholarships for OBC students would be affected due to budgetary constraints. Since the revision in the Post-matric scholarships are due to be undertaken in the current financial year itself the Committee also feel the curtailment of funds in the OBC division would adversely affect the scheme. Similarly the slashing of funds in Social Defence sector would affect the schemes in that sector. Therefore, the Committee recommend the Ministry to take up urgently with the Planning Commission the issue of increased allocation for both the sectors for the next financial year.

3.26 The Committee note that the scheme for Post-matric Scholarship to students belonging to SCs has been revised with effect from 1st July, 2010 which has raised the parental income ceiling for eligibility from Rs. 1.00 lakh to Rs. 2.00 lakh and also there is a proposal to increase the income ceiling and scholarship rates under the scheme of Post-matric scholarship for OBCs. The Committee desire that parental income ceiling for availing the scholarships in



both the schemes of Post-matric Scholarship for SCs and Post-matric Scholarship for OBCs should be revised upwardly to Rs. 3.00 lakh so that more students can avail the scholarships.

3.27 The Committee have been told that for 12th Five Year Plan four working groups have been set up i.e. for empowerment of PwDs, empowerment of SCs, empowerment of OBCs and Nomadic and semi-nomadic and DNTS and for Social Welfare which would make projections for financial resources under the various schemes/programmes of the Ministry for the next Five Year Plan. The Committee while hoping that the Ministry would succeed in making better projections for 12th plan recommend that they should lay thrust on key areas of development of SCs and OBCs as also seek more allocation for Social Defence and Disability areas which need to be given a boost with more funds and schemes. The Ministry should judiciously review the requirement of funds for all their schemes and seek appropriate funds for the 12th Plan period so as to give maximum benefit to the target groups which are covered under various schemes.

3.28 The Committee are happy to learn that during the year 2011-12 funds have been earmarked for certain new schemes of the Ministry i.e. Pre-matric scholarship for SC students (Rs. 200 crore), Dr. B.R. Ambedkar National Centre (Rs. 10.00 crore), Educational Economically Backward Classes (Rs. 5.00 crore), National Overseas Scholarship for OBCs (Rs. 1.00 crore), Rajiv Gandhi National Fellowship for PwDs (Rs. 11.98 crore) and Establishment of National Institute/Centre of Universal Design and Barrier Free Environment (Rs. 0.01

crore). The Committee would like the Ministry to work on the above new schemes and ensure that the money allocated is utilized during 2011-12.

3.29 The Committee in their earlier Report (4th Report on Demands for Grants, 2010-11) had recommended for introduction of a scheme of Pre-matric scholarship for SC students. The Committee are happy to learn that the Ministry have introduced the Pre-matric scholarship scheme for SC students during the current financial year. However, the Committee are given to understand that under the new scheme, scholarships are proposed to be given to class IX and X students. The Committee feel since the dropout of students is more in lower classes, the new scheme aiming at awarding scholarship to only class IX and X students will not fully serve the purpose and there is a need to provide scholarship to all students i.e. from class I to X. Therefore, the Committee recommend that the scope of the new Pre-matric scholarship for SC students should be expanded in order to cover all students from Class I to Class X.

3.30 The Committee observe that a large number of utilization certificates are outstanding in respect of grants released to the States upto March, 2008. The No. of UCs outstanding as on 31.12.2009 stood at 11708 and the amount involved was Rs. 835.27 crore. Despite the best efforts of the Ministry in monitoring the receipt of the utilization certificates, this remains a major problem area for the Ministry. The Ministry have informed that no further grants are released by the Ministry to the voluntary organizations/implementing agencies without obtaining and accepting the UCs of the grants released in the previous year. The Committee are dismayed to note that during 2010-11, funds to many States/UT could not be

released due to non-receipt of UCs under various schemes of the Ministry like Pre-matric scholarship scheme for OBCs, Post-matric scholarship for OBCs, construction of Hostels for OBCs, SCA to SCSP etc. However, in the opinion of the Committee, when the Ministry do not release funds to the States/UTs ultimately it is the disadvantaged section who suffer because they are the target groups and the funds under various schemes are meant for their betterment. Therefore, the Committee would like the Ministry to take a more pragmatic and judicious approach in the matter of withholding the release of funds to States. The steps taken in the matter should be more persuasive in nature rather than stringent, specially in the scholarship schemes which directly affect the educational development of SC/OBC students. As for the pendency of UCs, the Committee recommend that special drives should be undertaken State-wise to obtain utilization certificates as this is also a method of evaluation of the proper/utilization of funds available under the scheme.

3.31 The Committee are unhappy to note that the utilization of funds in the disability sector during 2010-11 has been far from satisfaction i.e. Rs. 314.19 crore out of BE of Rs. 450 crore. It is also observed that out of the seven National Institutes only two could utilize their funds optimally and as many as five Institutes could not utilize their planned funds in full. The Committee have been informed that one of the main reasons for lower expenditure in the disability sector has been that there was no Joint Secretary (disability) for four months of the financial year. The Joint Secretary is also the Chairperson of the Executive Committee of the seven National Institutes, which clears a number of expenditure

proposals. The Committee feel that the approach of the Ministry in the matter has been very casual and non-serious as the post of Joint Secretary lying vacant for so long should have been avoided and some action should have been initiated immediately to fill the post keeping in mind the fact that the vacancy of the post of Joint Secretary would directly affect both the sanction of funds as well as sanction of projects. The Committee view the lapse to be rather serious in nature and direct the Ministry to ensure that it does not recur in future.

3.32 The Committee find that out of plan allocation of 184 crore for the N.E. region and Sikkim for the year 2010-11, the utilization was only 78.9 crore. The reasons for less expenditure can be attributed to inadequate proposals received from the State Governments, NGOs and other implementing agencies working for the schemes of the Ministry in the region. There have been no release of funds under the schemes of Babu Jagjivan Ram Chhatravas Yojana (Girls Hostels), Rajiv Gandhi National Fellowship, ALIMCO and Employment of physically challenged and women with disabilities and for construction of Old Age Homes in NE region etc. Considering that a still higher allocation of about Rs. 213.50 crore (i.e. 2% allocation of SC schemes and 10% allocation of the remaining schemes) has been made during the year 2011-12, the Committee desire the Ministry to implement a more focused action plan for their schemes in the NE region of the country so as to have 100% utilization of funds.

## **CHAPTER III**

### **DEVELOPMENT OF SCHEDULED CASTES**

#### **A SPECIAL CENTRAL ASSISTANCE (SCA) TO SCHEDULED CASTES SUB-PLAN (SCSP)**

##### **SCHEDULED CASTES SUB-PLAN (SCSP)**

4.1 The Ministry of Social Justice and Empowerment is the nodal Ministry to oversee the interests of the Scheduled Castes. Though the primary responsibility for promotion of interest of Scheduled Castes rests with all the Central Ministries in the areas of their operations and the State Governments, the Ministry of Social Justice and Empowerment complements their efforts by way of interventions in critical sectors through specifically tailored schemes. The Ministry also monitors the efforts made by State Governments and Central Ministries for protecting and promoting the interests of Scheduled Castes.

4.2 The Scheduled Castes Sub Plan (SCSP) is an umbrella strategy to ensure earmarking of funds for development of Scheduled Castes in proportion to their population by the Central Ministries/Departments and States/UTs. The Ministry provides Special Central Assistance (SCA) to States as an additive to their own Scheduled Castes Sub Plan (SCSP). Utilization of funds released under the scheme of SCA to SCSP is monitored through QPR/APRs. While considering further release of funds to any State/UT, utilization of funds released to them in the past is taken into consideration. Regular reminders are sent to the States which do not send QPR in time.

4.3 At present, 27 States/UTs having sizeable SC population are implementing Scheduled Castes Sub-Plan. The details of total State Plan Outlay, flow to Scheduled

Castes Sub-Plan as reported by the State Governments and UT Administrations for the last three years and the current financial year are given below:-

Sl. No	Year	Total State plan outlay	SCSP outlay	SCSP expenditure	Percentage to col. 5 to 4
1	2008-09	300609.63	44645.56	32122.60	14.85*
2	2009-10	338304.65	49241.00	43369.96	14.56*
3	2010-11	390931.27	57345.15	-	14.67*

\* Percentage col. 4/3

4.4 The Ministry have furnished the details showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous three years along with the Budget Estimates for the current year for the Special Central Assistance to Scheduled Castes Sub-Plan.

(Rs. in crore)

Year	BE	RE	Actual Expenditure
2008-09	480.00	594.06	601.59
2009-10	480.00	480.00	458.77
2010-11	600.00	600.00	587.28
2011-12	775.00	-	

4.5 From the above statement it is observed that funds earmarked for the scheme have been enhanced by Rs. 175.00 crore. The State Governments have been given the flexibility to use the funds for the following purpose:-

- (i) Subsidy against loan to the SC BPL persons for self employment activities.
  - (ii) Assistance for Skill Development/Training to SC beneficiaries.
  - (iii) Development of infrastructure in SC-majority villages.
- (i) & (ii) above are beneficiary-oriented activities. In 2010-11 SCA to SCSP would benefit an estimated 5.87 lakh beneficiaries.

4.6 The Ministry have furnished the following statement showing the outlay/expenditure under Scheduled Castes Sub-Plan (SCSP) of States and UTs during Annual Plans 2008-09, 2009-10 and 2010-11:

SCSP Outlay/Expenditure during 2008-09, 2009-10 and 2010-11

Sl. No.	State/U.T	% of SC Population (2001 Census)	Annual Plan 2008-09				Annual Plan 2009-10				Annual Plan 2010-11		
			Total State Plan Outlay	SCSP Outlay	SCSP Expndr.	Percentage to Col.6 to 5	Total State Plan Outlay	SCSP Outlay	SCSP Expndr.	Percentage to Col.10 to 9	Total State Plan Outlay	SCSP Outlay	Percentage to Col.13 to 12
			4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pradesh	16.20	44000.00	7630.42	NR	0.00	33496.75	5243.17	5455.84	15.65	36800.00	6131.39	16.66
2	Assam	6.90	5011.51	100.72	84.38	2.01	6000.00	115.67	100.70	1.93	7645.00	140.27	1.83
3	Bihar	15.70	13500.00	2428.26	2131.21	17.99	16000.00	2721.02	2721.02	17.01	20000.00	3375.12	16.88
4	Chattisgarh	11.60	9600.00	1103.68	568.59	11.50	10947.76	1271.66	1206.89	11.62	12277.83	1612.13	13.13
5	Goa	1.80	1737.65	19.42	8.47	1.12	2240.00	16.15	15.50	0.72	2710.00	24.51	0.90
6	Gujarat	7.10	21000.00	1200.00	408.27	5.71	23500.00	1294.94	822.65	5.51	30000.00	1363.46	4.54
7	Haryana	19.30	6650.00	1433.27	1385.28	21.55	10000.00	1493.21	1385.28	14.93	18260.00	2148.30	11.77
8	Himachal Pradesh	24.70	2400.00	594.00	594.00	24.75	2700.00	668.00	594.00	24.74	3000.00	742.00	24.73
9	Jammu & Kashmir	7.60	4500.00	-	NR	0	5500.00	319.73	NR	5.81	6000.00	455.65	7.59
10	Jharkhand	11.80	8015.00	1012.75	648.37	12.64	8200.00	852.86	852.86	10.40	9240.00	956.94	10.36
11	Karnataka	16.20	26188.83	3232.00	2575.68	12.34	29500.00	4779.00	2916.59	16.20	31050.00	3866.60	12.45
12	Kerala	9.80	7700.00	746.63	650.63	9.70	8920.00	875.12	848.57	9.81	10025.00	983.45	9.81
13	Madhya Pradesh	15.20	14182.61	2209.81	1832.58	15.58	16174.17	2499.60	2000.91	15.45	19000.00	2918.00	15.36
14	Maharashtra	10.20	25000.00	2332.80	1890.66	9.33	35958.94	2651.99	1285.28	7.38	33934.53	3461.00	10.20
15	Manipur	2.80	1660.00	48.30	33.24	2.91	2000.00	58.06	50.71	2.90	2600.00	62.40	2.40

16	Orissa	16.50	7500.00	1239.75	1123.63	16.53	9500.00	1563.03	1410.72	16.45	11000.00	1817.90	16.53
17	Punjab	28.90	6210.00	1792.00	1235.87	28.86	8600.00	2488.31	2124.19	28.93	9150.00	2640.00	28.85
18	Rajasthan	17.20	14020.00	2179.31	2352.35	15.54	17322.00	2735.49	2735.49	15.79	24000.00	3896.10	16.23
19	Sikkim	5.02	852.00	42.60	24.53	5.00	1045.00	NA	24.53	0	1175.00	30.77	2.62
20	Tamil Nadu	19.00	16000.00	2379.20	3453.35	14.87	17500.00	2721.22	2618.56	15.55	20068.00	3827.84	19.07
21	Tripura	17.40	1450.00	242.19	183.19	16.70	1680.00	280.11	280.11	16.67	1860.00	308.25	16.57
22	Uttar Pradesh	21.10	35000.00	7403.00	6789.41	21.15	39000.00	8275.00	8057.54	21.22	42000.00	8881.00	21.15
23	Uttaranchal	17.90	4775.00	854.73	300.67	17.90	5800.81	1044.15	332.52	18.00	6800.00	1224.00	18.00
24	West Bengal	23.00	11602.38	2677.83	1929.97	23.08	14150.00	3258.37	3258.37	23.03	17985.00	4142.40	23.03
25	Chandigarh	17.50	304.65	45.91	40.55	15.07	319.22	55.92	NR	17.52	450.91	79.15	17.55
26	Delhi	16.90	10000.00	1694.15	1725.00	16.94	10000.00	1782.39	2094.30	17.82	11400.00	1901.56	16.68
27	Puducherry*	16.20	1750.00	2.83	152.72	0.16	2250.00	176.83	176.83	7.86	2500.00	354.96	14.20
	ALL INDIA	16.20	300609.63	44645.56	32122.60	14.85	338304.65	49241.00	43369.96	14.56	390931.27	57345.15	14.67

**Source: State Plan approval letters and SCSP documents of the State Govts.**

\* Include TSP allocation

NA: Not Available.

NR: Not Reported.



4.7 Further the Ministry have given the following information on the Number of Actual Releases and Number of Beneficiaries expected to be covered during 2010-11 under the Scheme of Special Central Assistance to Scheduled Castes Sub Plan.

<b>S.No.</b>	<b>States/Uts</b>	<b>Actual Release (Rs. in Lac)</b>	<b>Number of beneficiaries expected to be covered</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1	Andhra Pradesh	4492.78	44928
2	Assam	662.97	6630
3	Bihar	4857.64	48576
4	Chhattisgarh	0.00	0
5	Gujarat	1070.41	10704
6	Goa	0.00	0
7	Haryana	1431.17	14312
8	Himachal Pradesh	660.21	6602
9	Jammu & Kashmir	290.75	2908
10	Jharkhand	0.00	0
11	Karnataka	2994.35	29944
12	Kerala	881.21	8812
13	Madhya Pradesh	4608.72	46087
14	Maharashtra	0.00	0
15	Manipur	29.11	291
16	Orissa	1261.37	12614
17	Punjab	1362.33	13623
18	Rajasthan	4301.05	43011
19	Sikkim	82.84	828
20	Tamil Nadu	6786.56	67866
21	Tripura	460.21	4602
22	Uttar Pradesh	16621.42	166214
23	Uttarakhand	621.41	6214
24	West Bengal	5230.75	52308
25	Chandigarh	0.00	0
26	Delhi	0.00	0
27	Puducherry	20.31	203
	<b>Total</b>	<b>58727.57</b>	<b>587277</b>
	<b>ROC</b>	<b>57492.44</b>	
	<b>NE</b>	<b>1235.13</b>	

4.8 With regard to the No. of BPL families who have been assisted and crossed the poverty line during 2005-06, 2006-07 and 2007-08 the Ministry have furnished the following table:-

Sl. No.	States	2005-06		2006-07		2007-08	
		No. of BPL families assisted	No. of assisted families who crossed the poverty line	No. of BPL families assisted	No. of assisted families who crossed the poverty line	No. of BPL families assisted	No. of assisted families who crossed the poverty line
1	2	3	4	5	6	7	8
1	Andhra Pradesh	96213	21496	NR	NR	NR	NR
2	Assam	34595	96*	6752	277**	NR	NR
3	Bihar	NR	NR	NR	NR	NR	NR
4	Chhattisgarh	NR	NR	NR	NR	NR	NR
5	Gujarat	NR	NR	NR	NR	NR	NR
6	Goa	NR	NR	NR	NR	NR	NR
7	Haryana	15664	13229	15896	13512	NR	NR
8	Himachal Pradesh	25590	56***	NR	NR	NR	NR
9	Jammu & Kashmir	526	526	NR	NR	NR	NR
10	Jharkhand	NR	NR	NR	NR	NR	NR
11	Karnataka	13985	13985	NR	NR	NR	NR
12	Kerala	499	38	3239	2199	14298	10008
13	Madhya Pradesh	7444	4914	NR	NR	NR	NR
14	Maharashtra	23357	15645	NR	NR	NR	NR
15	Manipur			NR	NR	NR	NR
16	Orissa	9151	N.A.	NR	NR	NR	NR
17	Punjab	6435	2767	8250	3712	NR	NR
18	Rajasthan	1221	966	530	360	NR	NR
19	Sikkim	120	N.A.	98	N.A.	NR	NR
20	Tamilnadu	168492	67397	229020	91608	80302	45611
21	Tripura	NR	NR	NR	NR	NR	NR
22	Uttar Pradesh	67016	36857	82040	N.A.	NR	NR
23	Uttarakhand	NR	NR	NR	NR	NR	NR
24	West Bengal	15443	8030	NR	NR	NR	NR
25	Chandigarh	N.A.	No such	NR	NR	NR	NR

			specific survey carried out				
26	Delhi	247	N.A.	79	N.A.	N.A.	N.A.
27	Puducherry	774	N.A.				
	<b>Total</b>	<b>486772</b>	<b>186002</b>	<b>345904</b>	<b>111668</b>	<b>94600</b>	<b>55619</b>

N.R: Not reported.

N.A: Not available

\* Monthly Monitoring Report received from the Sub Divisional Welfare Officers up to June, 2010.

\*\* Monitoring Report of the Sub-Divisional Welfare Officers up to June, 2010.

\*\*\* Data received only from Industries Department.

4.9 The Ministry have also informed the Committee that except 2 States/UTs namely Kerala and Tamil Nadu, no State/UT has so far furnished information for the year 2007-08 regarding the number of beneficiaries who have crossed the poverty line. The defaulting States/UTs have been reminded several times to furnish the requisite information.

4.10 Regarding the funds for SCSP and the availability of very less data from the States on the number of persons who have crossed the poverty line, the Secretary stated:-

"Regarding shortfall in funds in SCSP, this matter has been continuously taken up by our Hon. Minister with the Deputy-Chairman of the Planning Commission as well as with the Finance Minister. He also kept the Prime Minister informed. He is continuing to take it up. We were hopeful that it would happen right from the Budget of 2011-12. Unfortunately, in the Budget of 2011-12 there is still some shortfall. Actually, as you are aware the Planning Commission itself, on the request of our Hon. Minister, had set up a Task Force under Prof. Narendra Jadhav, Member in-charge of this Ministry. That Task Force gave its recommendations. It quantified how much each Ministry should earmark under SCSP and it also said that even if this is done, there will be a certain shortfall and that shortfall in the first year, that is 2011-12, should figure as untied funds under the Planning Commission's own Demands for Grants, which the Planning Commission should subsequently allocate to various Ministries for their new SC beneficiary-oriented schemes. The Planning Commission accepted the first part of the recommendation, which was to lay down the Ministry-wise percentages but it did not immediately accept the second part of the recommendation which was to make a lump sum provision under it to the extent of shortfall.

This matter has been continuously taken up by our Hon. Minister with the Deputy-Chairman. In fact, he also held a meeting with the concerned Member of the Planning Commission as well as with the Chairperson of the National Commission for Scheduled Castes at the beginning of this month where this matter was discussed and the Member, Planning Commission had also assured us people assisted under this scheme actually crossed the poverty line. As soon as that information is collected we will share it with the Committee".

4.11 When the Ministry was asked to State what preparatory action was being taken by the Ministry for revision of the scheme during the launching of 12th Five Year Plan, the Ministry replied:-

" The scheme is proposed to be revised in the following manner:

- (i) Enhancing the maximum amount of subsidy admissible under the scheme from the present Rs.10, 000/- per beneficiary.
- (ii) At present, villages having 50% or more of SC population are eligible for infrastructural development programmes with SCA funds. It is now proposed to cover "villages having 40% or more SC population", in accordance with the modified guidelines of the Planning Commission regarding SCSP".

**4.12 The Committee note that the Scheduled Castes Sub Plan (SCSP) is an umbrella strategy to ensure earmarking of funds for development of Scheduled Castes in proportion to their population by the Central Ministries/Departments and States/UTs. The Ministry provide Special Central Assistance (SCA) to States as an additive to their own Scheduled Castes Sub Plan (SCSP). At present 27 States/UTs having sizable SC population are implementing Scheduled Castes Sub Plan. The allocation made is based on the percentage of SC population as per 2001 census. The Committee are unhappy to note that the percentage of expenditure over the outlay of the SCSP scheme has been hovering at around 14.5% since 2008-09 and not all the States are allocating funds in proportion to their SC population. In some States such as Karnataka, Gujarat, Assam, Haryana, Sikkim etc., the percentage of SCSP outlay over plan outlay falls far short of their percentage of SC population. The availability of data on the No. of BPL families who have been assisted is also very limited. Only 2 States have furnished the figures for the number of BPL families who were assisted and who crossed the poverty line in the year 2007-08. The Committee have taken a serious note of this and desire that they should be informed why the data could not be collected and furnished by the other States. The Committee further recommend that the Ministry should take up the matter with States not allocating funds in proportion to SC population and persuade them to allocate funds as per the laid down norms. Attempts should also be made to collect data on BPL families who have crossed the poverty line after getting assistance under SCSP.**

**4.13 Regarding the funds under SCA to Scheduled Castes Sub-Plan the Committee have been informed that the matter has been continuously taken up by the Minister (Social Justice and Empowerment) with the Deputy Chairman of the Planning Commission and also the Finance Minister for enhanced allocation. The budgetary allocation for the scheme has also been enhanced from Rs. 600 crore in 2010-11 to Rs. 775 crore in 2011-12 i.e. an enhancement of Rs. 175 crore. The Committee note that the main objective of the plan is to give thrust to the development programmes for SCs with reference to their occupational pattern and the need for increasing the productivity of and income from their limited resources. Under the scheme, the State Governments have been given the flexibility to use the funds for subsidy against loan to the SC BPL persons for self employment and training and development of infrastructure. The scheme is proposed to be revised in the 12th plan by enhancing the maximum amount of subsidy admissible under the scheme from the present Rs. 10,000/- per beneficiary and also to make villages having 40% or more SC population eligible for infrastructure development programmes rather than 50% SC population villages. The Committee feel that there are loopholes in the implementation of the scheme as data on the No. of families who have crossed the poverty line is very vague. The Committee recommend that the scheme be revamped in the 12th plan period by enforcing strict guidelines on the State Governments for implementation of the scheme. Certain benchmarks and guidelines need to be fixed for selecting the beneficiary as also some definite feed back mechanism also needs to be fixed as to how the scheme has elevated the BPL families in the**

**States. The Committee also recommend that there should be a reassessment of the SC population villages eligible for infrastructure development programmes and the ceiling of 40% population for eligibility should also be reviewed.**

## **B PRADHAN MANTRI ADARSH GRAM YOJANA**

4.14 In pursuance of the announcement by the Finance Minister in his budget speech 2009-10, the Ministry launched in March 2010, a new Centrally Sponsored Pilot Scheme called 'Pradhan Mantri Adarsh Gram Yojana' after obtaining necessary approvals for integrated development of 1000 SC majority villages. This would be done primarily through convergent implementation of all relevant Central and State schemes. However, to the extent needs of such villages cannot be met through convergent implementation of existing schemes, Central Assistance by way of gap filling funds will be provided for meeting such needs @ Rs. 10.00 lakh per village, with States expected to contribute a matching share. The five States chosen for the pilot phase are Himachal Pradesh, Bihar, Rajasthan and Tamil Nadu (225 villages each) and Assam 100 villages.

4.15 On the Budgetary provision of the scheme, the Ministry have furnished the following information:-

(Rs. in crore)

Year	BE	RE	Actual Expenditure
2008-09	0.00	0.00	0.00
2009-10	100.00	100.00	4.00
2010-11	400.00	98.00	97.00
2011-12	100.00	-	

4.16 From the above statement it has been observed that there has been major variations in BE & RE under the scheme and funds were drastically reduced at RE stage during the year 2010-11. Asked to specify why the funds for the pilot project were curtailed at RE stage, the Ministry enumerated the following reasons:-

- (i) The pilot scheme was approved on 13.3.2010 and its guidelines were circulated to the concerned five States and Central Ministries on 16.3.2010 with a request to forward their proposals to the Ministry for release of central assistance. Based on the concurrence of three States to implement the scheme, during the remaining part of financial year, a sum of Rs.4.00 crore could be released to



Rajasthan (Rs.1.40 crore), Tamil Nadu (Rs.1.30 crore) and Bihar (Rs.1.30 crore) as part release of due Central-assistance, under the scheme to undertake preliminary activities like training of personnel, benchmark survey and awareness generation. However, full admissible central assistance could be released to these States and to the States of Assam and Himachal Pradesh only during 2010-11.

(ii) An amount of Rs.400 crore had been provided as BE for the scheme during the last financial year 2010-11 with a view to:

- a) Extend the pilot scheme to another 3000 villages during the remaining two years of the XI Plan period i.e. 1000 villages in 2010-11, 2000 villages in 2011-12, and
- b) Increase the rate of Central assistance under the "gap-filling" component from Rs.10.00 lakh to Rs. 20.00 lakh per village.

Accordingly, draft E.F.C Memo was circulated by this Ministry on 16-9-2010 to concerned Ministries/Departments and the Planning Commission to elicit their comments. Planning Commission, however, did not agree to the proposal, and matter could not therefore progress further.

Due to the above reasons, the budget allocation of Rs. 400 crore had to be reduced to Rs.100 crore at the RE stage.

Minister (SJ&E) has, on 22nd March, 2011, again requested Deputy Chairman, Planning Commission to reconsider the matter and convey concurrence for Rs.20 lakh per village. The matter will be vigorously pursued. Minister(SJ&E) vide his D. O. letter dated 14th Jan, 2011 to Deputy Chairman, Planning Commission had requested that in case it is not possible for the Commission to concur in the proposal regarding expansion of the pilot scheme to an additional 3,000 villages, at least the proposal pertaining to an increase in the rate of Central assistance under the "gap-filling" component from Rs. 10.00 lakh per village to Rs.20.00 lakh, may be agreed to, in respect of the 1,000 villages already approved for coverage under the scheme.

The Planning Commission *vide* D. O. letter dated 9th March, 2011, agreed to the proposal to increase the rate of Central assistance under the "gap-filling" component from Rs. 10 lakh to Rs. 16 lakh per village only. The Ministry proposes to vigorously continue its efforts during 2011-12 to enhance the 'gap-filling' component under the scheme from present Rs. 10.00 lakh to Rs. 20.00 lakh per village. Once this is approved, it would be possible to utilize the allocation of Rs. 100 crore in 2011-12 towards providing additional 'gap-filling' assistance for the already selected 1000 SC-majority villages.

4.17 On being asked as to what was the response of the States towards gap filling of funds for the project the Ministry informed that the following State Governments have

conveyed their decision to make a contribution towards gap-filling at an average rate as follows:-

1. Rajasthan @ Rs, 5.00 lakh per village
2. Himachal Pradesh @ Rs.1.00 lakh per village
3. Bihar Rs.22.725 crore for 225 villages

Tamil Nadu and Assam are yet to convey their final decision in this regard. Provision of matching share on part of the State Governments is not a pre-condition for the Central Government to release central assistance of Rs. 10 lakh as 'gap-filling' component.

4.18 Regarding the implementation aspect, the Ministry have informed sanction to Himachal Pradesh has been issued only at the end of February, 2011. Rajasthan has reported that preparation of Village Development Plans (VDPs) has been completed. Bihar has reported that preparation of VDPs is in progress. Information from Assam and Tamil Nadu is awaited.

4.19 On being enquired as to whether this Pilot project of the Ministry would suffer for want of funds the Secretary stated during evidence as under:-

"..... It was already a very very conservative proposal. There is no scope for reducing it further to Rs. 16 lakhs. Kindly reconsider and accept our proposal, which we are hoping that the Planning Commission will do as early in the new financial year as possible. It is in that anticipation that we have kept provision of Rs. 100 crore in 2011-12. .... I wish the Planning Commission was a little more generous. I am bringing this to your notice and I would be most grateful if the Committee could take up this matter in some way with the Planning Commission and others".

**4.20 The Committee are happy to learn that an ambitious programme of the Ministry, a centrally sponsored Pilot scheme called Pradhan Mantri Adarsh Gram Yojana has been launched for integrated development of 1000 SC majority villages. However, the Committee are disappointed to see that the funds**

allocated under the scheme which were Rs. 400 crore in the year 2010-11, have been reduced to Rs. 98 crore at the RE stage. The allocation for 2011-12 has been kept again at Rs. 100 crore which is too meagre for implementation of such an important pilot scheme. The Ministry have stated that funds under the scheme were reduced at RE stage, as the Planning Commission had not agreed to Ministry's proposal to increase the 'gap filling' to the scheme from Rs. 10.00 lakh to Rs. 20.00 lakh per village. The Committee are of the view that such an important pilot programme of the Ministry should not suffer for want of funds and therefore recommend that the matter may be vigorously pursued with the Planning Commission so that gap filling funds to the scheme are increased suitably during the next financial year and 12th plan period. The Committee desire that the Village Development Plans of all the selected five States are completed at the earliest and the scheme is implemented in the most effective manner so that the villages in these States are developed with maximum infrastructure and amenities to meet the standard of ideal villages. The Committee also recommend that subsequently the scope and reach of the scheme should be expanded so as to enable other States/UTs to be part of such an important scheme of providing basic facilities to the villages having sizable SC population.

**C      HOSTELS FOR SCHEDULED CASTES GIRLS AND BOYS (BABU JAGJIVAN RAM CHHATRAWAS YOJANA)**

4.21    The Primary objective of the scheme is to provide hostel facilities to SC Boys and Girls studying in middle schools, higher secondary schools, colleges and universities

with broader vision of retention and reduction of their dropout rate in educational institutes. The State Governments/Union Territory Administrations and the Central and State Universities/Institutions are eligible for central assistance, both for fresh construction of hostel buildings and for expansion of the exiting hostel facilities while NGOs and deemed Universities in the private sector only for expansion of their existing hostel facilities.

4.22 The following cost norms have been prescribed for construction of Boys hostels and Girls hostels:

Time limit for construction of hostels: As per the revised Scheme w.e.f. 01.01.2008, construction of hostels buildings should be completed within two years from sanction. However, prior to 01.01.2008, this time limit was 5 years.

Cost norms: The Funding Pattern of the Scheme is as under:

*Quantum of eligible Central Assistance (in % of estimated construction cost) for SC Girls Hostels & SC Boys Hostels under Babu Jagjivan Ram Chhatrawas Yojana is given below :-*

S No.	Category	Eligible Central Assistance
<b>Girls Hostel</b>		
1	State Govts/UT Administrations	100%
2	Central & State Universities/Institutions	100%
3	Deemed Universities in private sector (only for expansion of existing hostel facilities)	90%
4	Non-Government Organizations (only for expansion of existing hostel facilities)	90%
<b>Boys Hostel</b>		
1	UT Administrations	100%
2	State Governments	50%
3	Central Universities / Institutions	90%
4	State Universities/Institutions	45%
5	Deemed Universities in private sector (only for expansion of existing hostel facilities)	45%
6	Non-Government Organisations (only for expansion of existing hostel facilities)	45%

4.23 The Ministry have furnished the following data on the Budget Estimates, Revised Estimate and Actual Expenditure for the previous years along with the BE for the current year for the scheme:

## Girls Hostels

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual Expr.
2008-09	55.00	55.00	58.53
2009-10	60.00	60.00	25.36
2010-11	80.00	80.00	43.91
2011-12	95.00	-	-

## Boys Hostels

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual Expr.
2008-09	40.00	40.00	25.73
2009-10	40.00	30.00	6.20
2010-11	50.00	40.00	34.28
2011-12	50.00	-	-

The Ministry have informed that the main reasons for underutilization of funds has been non-receipt of complete proposals from States/UTs/Universities. Concerned State Governments were requested/reminded to expedite the required information. An Officer of the Ministry was specially deputed to visit some of the States viz. Andhra Pradesh, Maharashtra, Karnataka, Kerala and Tamil Nadu and advise them in preparation of correct proposals and forward them with the required statement.

4.24 On being asked to furnish the details on the number of hostels sanctioned and completed under the scheme during the last four years (2007-08, 2008-09, 2009-10 and 2010-11), the Ministry have furnished the following statement:-

Hostel	2007-08		2008-09		2009-10		2010-11	
	sanctioned	completed	sanctioned	completed	sanctioned	completed	sanctioned	completed
Girls Hostel	187	114	64	1	20	0	33	0
Boys Hostel	114	49	45	4	20	0	41	0

4.25 The physical and financial achievement under the Girls & Boys Hostel components of the scheme for the year 2010-11 is as follows:-

Scheme	BE	RE	Expenditure (% of BE)	Physical Target & Achievement	
				Target	Sanctioned (% of Target)
<b>Girls Hostel</b>	80.00	80.00	48.18 (54.7%)	49	33 (67%)
<b>Boys Hostel</b>	50.00	40.00	34.28 (69%)	59	41 (69%)

4.26 The Committee also desired to know when the scheme was last revised to which the Ministry informed that the scheme was last revised w.e.f. 01.01.2008. The salient features of the Revised Scheme are as under:-

(i) The State Govts./UT Administrations and the Central & State Universities/Institutions have become eligible for Central Assistance, both for fresh construction of hostel buildings and for expansion of the existing hostel facilities while NGOs and deemed Universities in the private sector only for expansion of their existing hostel facilities.

(ii) **Funding pattern:**

For Girls hostels:

- 100% Central assistance to States/UTs/Universities for fresh construction of hostel buildings and for expansion of existing hostels.
- 90% Central assistance for NGOs and deemed Universities in private sector for girls hostel only for expansion of existing hostel facilities.

For Boys hostels:

- To States on 50:50 basis
- To UT Administrations – 100%
- To Central Universities: 90:10 basis
- To State Universities/institutions 45:10 basis (States 45%)
- To NGOs and deemed Universities in private sector (only for expansion) on 45:45:10 (States 45%) basis.

In addition to the above, one time grant of Rs. 2500/- per student would also be provided for making provisions of a cot, a table and a chair for each student.

(iii) The completion period of construction of hostel was reduced from 5 years to 2 years.

Further, the Ministry have informed that evaluation study has been commissioned after the revision of the scheme w.e.f. 01.01.2008.

4.27 When the Ministry was asked to furnish rates of allowance admissible to students availing hostel, the Ministry in their post-evidence reply have provided the following information:-

#### MONTHLY MAINTENANCE ALLOWANCE

Sl. No	Group	Provisions w.e.f. 1.4.2003		Revised provision w.e.f. 01.07.2010	
		Day scholar	Hosteller	Day scholar	Hosteller
1	Group I* (Degree, post graduate level, M. Phil, Ph.D.)	330	740	550	1200
2	Group II (Other professional and technical )	330	510	530	820
3	Group III (courses leading to graduation)	185	355	300	570
4	Group IV (All post matriculation)	140	235	230	380

\* As per Ministry of Social Justice and Empowerment circular dated 31.12.2010

**4.28 The Committee note that the primary objective of the scheme is to provide hostel facilities to SC Boys and Girls studying in middle schools, higher secondary schools, colleges and universities with broader vision of retention and reduction of their dropout rate in educational institutes. The State Governments/UTs and the Central and State universities/Institutions are eligible for central assistance for construction of hostels or expansion of hostel facilities while NGOs and deemed universities get grants only for expansion. The actual expenditure under both heads of boys hostels and girls hostels has been comparatively less than the allocation made in 2010-11 (against allocation of Rs. 80.00 for girls hostels only Rs. 43.91 crore could be utilized and against allocation of Rs. 50.00 crore for boys hostel only Rs. 34.28 crore was utilized). During the last two years against 53 girls hostels and 61 boys hostels sanctioned the number of hostels completed is 'Nil'. Even if the two year gestation period for completion of hostels is taken into account, the achievement during the year 2008-09 has not been satisfactory since out of 64 and 45 hostels sanctioned respectively for girls and boys only one and four hostels respectively could be completed. The Committee take serious note of this and desire that since funds under the scheme are not a constraint, the Ministry should impress upon the State Governments to take expeditious action to ensure that hostel accommodation for SC boys and girls is developed at the earliest as per target date.**

**The Committee further feel that rates of subsistence allowance given to the hosteller/students staying in hostels is far too less even after its revision on**



**31.12.2010. The Committee recommend that these rates should suitably be upwardly revised especially to meet the needs of the students who are staying far away from their homes in hostel accommodation for pursuing their education.**

## **D TOP CLASS EDUCATION FOR SCHEDULED CASTES**

4.29 The Ministry have informed that a scheme of Top Class Education for SCs is being implemented since 2007-08 under which SC students studying in selected premier institutions (like IITs, IIMs, NITs etc.) are given liberal scholarships. Upto 1250 new scholarships can be availed each year under the scheme. Two new IITs (Indore and Mandi) and three new IIMs (Ranchi, Raipur and Rohtak) have been added in the notified List of Premier institutions under the scheme, with effect from the financial year 2010-11, with 12 scholarship slots per annum per institute. The List of institutions covered under the scheme has increased from 177 to 182.

4.30 Only those students are eligible for scholarships, whose total family income from all sources does not exceed to Rs. 2.00 lakh per annum. Further, the SC students, who secure admission in the notified institution according to the norms prescribed by the respective institutions will be eligible for the scholarship under the scheme.

4.31 The Ministry have furnished the following statement on the Budget Estimates, Revised Estimates and Actual Expenditure for the previous years along with the Budget Estimate for the current financial year :-

(Rs. in crore)			
<b>Year</b>	<b>Budget Estimates</b>	<b>Revised Estimates</b>	<b>Actual Expr.</b>
2008-09	20.00	5.00	4.95
2009-10	20.00	10.00	8.27
2010-11	25.00	25.00	14.15
2011-12	25.00	-	-

4.32 To a query on the reasons for under utilization of funds under the scheme, the Ministry responded as follows:-

- (i) Expenditure under the scheme in 2010-11, as on 31.3.2011, was Rs.14.15 crore. The scheme was launched in 2007-08. Being the first year of the

scheme, the response from many institutions was not received /received late, and scholarships could be sanctioned in 2008-09 only. In the subsequent years expenditure has been growing rapidly – the percentage increase in 2009-10 over 2008-09 being 67% and the increase in 2010-11 over 2009-10 being 71%. However, the expenditure has been less than the figures of B.E. & R.E, and will be improved further during 2011-12.

- (ii) The expenditure in 2010-11 did not grow to the expected level, and the actual expenditure fell short of the anticipated level.

4.33 On the procedure for availing admission in the top class institutes the Ministry have stated that SC candidates are admitted in the notified institutions according to the norms prescribed by the respective institutions. In most cases (eg. for IITs, IIMs, NITs, National Law Schools, etc.) the admission is done on the basis of an All India Common Entrance Test. However, in some cases like Commercial Pilot Licence Training, Tata Institute of Social Sciences, Mumbai, National School of Drama, Film & Television Institute of India, Indian Institute of Mass Communication, etc. the admission is done by the institution fully on the basis of its own Entrance Test/Assessment, which too however is open to students from all over the country. There is no provision under the Top Class Education Scheme for giving special training to students to get admission in notified institutions.

4.34 When the Committee enquired as to how many Institutes have not availed any grants since the inception of the scheme, the Ministry indicted the names of 14 notified institutions which have never applied to avail the scholarship under the scheme since its inception and have therefore not availed the scholarship and furnished the following statement:-

<b>Sl. No.</b>	<b>Name of the Institute</b>	<b>State</b>	<b>Courses</b>	<b>No. of Scholarships</b>
1.	Indian Institute of Information Technology, Hyderabad	Andhra Pradesh	Information Technology	10
2.	Indian Institute of Information Technology, Bangalore	Karnataka	Information Technology	10
3.	IMT, Ghaziabad	Uttar Pradesh	MBA	4
4.	Xavier Institute of Management, Bhubaneswar	Orissa	MBA	4
5.	Narsee Monjee Institute of Management Studies, Mumbai	Maharashtra	MBA	4
6.	All India Institute of Medical Sciences, New Delhi	Delhi	MBBS/MD/MS /DM/MCH	5
7.	King George Medical College, Lucknow	Uttar Pradesh	MBBS/BDS/ MDS/MD/MS/ DM/MCH	10
8.	Padmashree Dr. D Y Patil Vidyapeeth, Nerul, Navi Mumbai	Maharashtra	MBBS/MD	10
9.	Indian Statistical Institute, Bangalore	Karnataka	Master in Statistics	4
10.	Indian Statistical Institute, Kolkata	West Bengal	Master in Statistics	4
11.	Govt. Flying Training School, Bangalore	Karnataka	Commercial Pilot License Training	2
12.	Government Flying Training Institute, Kolkata	West Bengal	Commercial Pilot License Training	2

13.	National Institute of Rehabilitation Training and Research, Cuttack	Orissa	BOT/BPT/ BPOE/DMB/ MPT/MOT	3
14.	The Energy & Resources Institute, New Delhi (TERI)	Delhi	Agriculture Engg.	3

4.35 Asked about the efforts made by the Ministry for achievement of targets, the Ministry informed that under the above scheme targets have been achieved as under:-

Sl. No	Year	Target	Achievements		
			Fresh	Renewed	Total
1	2008-09	1250 (new slots)	332	46	378
2	2009-10	1250 (new slots)	315	226	541
3	2010-11	1250	584	452	1036
4	2011-12	1250			

The Ministry have also stated that achievement in terms of beneficiaries as on 31.3.2011 was 1036. The Ministry has from time to time, been writing to all notified institutions regarding timely submission of proposals for fresh and renewal cases and requisite UCs. Full details about the scheme are available on the Ministry's website. All notified institutions are also requested to duly disseminate information about the scheme to all their SC students.

4.36 When the Committee desired to know whether any effort has been made to evaluate the scheme, the Ministry informed that the scheme was launched only in 2007-08, and no evaluation study has been got conducted so far.

**4.37 The Committee observe that the scheme of Top Class Education for SCs is being implemented since 2007-08 under which SC students studying in selected premier institutions are given scholarships. Although funds to the tune of Rs. 25.00 crore were allocated under the scheme only Rs. 14.15 could be utilized in 2010-11. The Committee find that the number of students availing the scheme has been low since 2008-09 i.e. only 378 people availed of the scheme against a target of 1250 in 2008-09 and 1036 beneficiaries availed the scheme in 2010-11 against the target of 1250. Some of the premier institutes in the country like All India Institute of Medical Sciences, New Delhi, King George Medical College, Lucknow, Indian Statistical Institute (Bangaluru & Kolkata), The Energy and Resources Institute, New Delhi (TERI) have not granted any scholarships under the scheme. The Committee recommend that the Ministry regularly take up the matter with these institutes through meetings and workshops enlightening them about the scheme and persuading them to avail the fund and subsequently grant scholarships so that more and more students take benefit under the scheme. The Committee also feel that three years is sufficient time to evaluate the performance of a scheme and since the scheme has already completed three years, entering the forth year of its running, the Ministry need to take steps for evaluation of the scheme so as to get comprehensive details about the implementation aspect for future and perspective planning.**

## CHAPTER – IV

### DEVELOPMENT OF OTHER BACKWARD CLASSES

#### SCHEME OF POST MATRIC SCHOLARSHIPS FOR OBC STUDENTS

5.1 The objective of the scheme is to provide financial assistance to the OBC students studying at post-matriculation or post secondary stage to enable them to complete their education. These scholarships are available for studies in India only and awarded through the State Government/UT Administration to which the applicant actually belongs. Under the Scheme, 100% central assistance is provided to State Governments/UT Administrations over and above the committed liability. These scholarships are given for study in recognized institutions. The Ministry have furnished the following statement showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous years along with the Budget Estimate for the current year showing separately under the above mentioned scheme :-

(Rs. in crore)

Year	BE	RE	Actual Expenditure
2008-09	134.0	145.19	179.62
2009-10	135.0	180.00	180.00
2010-11	350.00	379.00	353.33
2011-12	535.00	-	-

5.2 The Ministry have further stated that the demand from the States/UTs under the Post Matric Scholarship Scheme for OBC students is much higher than the budget allocation. The additional funds over and above the BE allocation were obtained in the past years through re-appropriation of savings from other schemes of the Ministry against the budgetary allocation of Rs.379.00 crore during 2010-11, the expenditure

under the scheme was Rs.353.32 crore as on 31.03.2011. The main reason for less expenditure was due to non receipt of sufficient proposals from the North Eastern States. The budget allocation under the Post-matric Scholarship Scheme for OBC students has been very less in comparison to demands of States. Since the Scholarship Scheme is proposed to be revised, it is expected to result in higher financial outgo to the State Governments in 2011-12 on account of increase in income ceiling and rates of maintenance allowance. Hence, the BE has been increased to Rs.535.00 crore in 2011-12.

5.3 The details of State-wise funds released and physical achievements under the Scheme during the period 2008-09, 2009-10 and 2010-11 is given below:-

<b>State-wise Physical &amp; Financial achievements under the Post-matric Scholarships to OBC students</b>							
<b>(Amount and Beneficiaries in lakh)</b>							
<b>Sl. No</b>	<b>States/UTs</b>	<b>2008-09</b>		<b>2009-10</b>		<b>2010-11</b>	
		<b>Physical (Beneficiaries)</b>	<b>Financial</b>	<b>Physical (Beneficiaries)</b>	<b>Financial</b>	<b>Physical (Beneficiaries)</b>	<b>Financial</b>
1	Andhra Pradesh	0.98	1676.89	6.21	2035.00	8.01	1693.00
2	Bihar	0.56	1977.72	0.14	1752.00	0.20	4861.88
3	Chhattisgarh	-	-	-	-	-	-
4	Goa	0.01	38.44	0.01	16.00	0.01	41.00
5	Gujarat	0.34	288.69	0.27	568.31	0.38	745.19
6	Haryana	0.29	491.00	0.36	563.00	0.50	71.56
7	Himachal Pradesh	0.02	22.00	0.03	-	-	-
8	Jammu & Kashmir	0.03	188.77	-	-	0.05	368.00
9	Jharkhand	0.14	444.78	0.15	282.00	0.21	1385.00
10	Kerala	0.71	161.67	-	-	-	-
11	Karnataka	1.29	454.43	1.45	445.57	2.03	1000.00
12	Madhya Pradesh	0.04	1425.34	0.07	1612.00	0.10	3534.87
13	Maharashtra	6.62	2307.08	7.86	2587.00	10.61	5677.11
14	Orissa	0.07	441.00	-	-	-	-
15	Punjab	0.31	552.00	-	-	0.43	391.00
16	Rajasthan	0.21	754.49	0.19	833.00	0.27	1982.00
17	Tamil Nadu	0.45	1485.45	\$	1140.32	0.63	2344.68
18	Uttar Pradesh	0.77	3962.88	3.04	4436.00	4.20	9742.02
19	Uttarakhand	0.20	189.58	0.19	104.00	0.27	504.54
20	West Bengal	0.31	740.00	0.26	-	0.36	380.55
21	Assam	-	-	0.35	659.19	0.53	253.43



22	Manipur	0.13	120.00	1.34	25.00	1.88	140.49
23	Tripura	0.19	193.18	\$	230.10	0.27	202.00
24	Sikkim	0.01	5.78	0.01	7.20	0.01	12.26
25	Andaman & Nicobar Island	-	-	\$	0.23	-	-
26	Daman & Diu	0.01	5.28	-	-	0.01	1.89
27	Chandigarh	0.00	1.09	\$	1.03	-	-
28	Delhi	-	-	-	-	-	-
29	Puducherry	0.04	41.39	0.03	-	-	-
30	D&N Haveli	-	-	-	-	-	-
	<b>Total:</b>	13.70	17968.93	20.80	17296.95	31.00*	35332.47
*	Estimated. Actual figures awaited from the States /UTs.						
\$	Awaited from the States/UT						
	<b>States/UTs, namely, Arunachal Pradesh, Mizoram, Meghalaya, Nagaland and Lakshadweep have no notified list of OBCs.</b>						

5.4 Further, the Ministry have informed that the details of the targets and achievements in respect of beneficiaries for the first four years of the Eleventh Plan for the Post Matric Scholarship Scheme for OBC students are given as under:-

(Figures in Lakh)		
Year	Physical Target	Achievement
2007-08	5.00	8.61
2008-09	10.00	13.69
2009-10	09.35	20.80
2010-11	16.00	31.00 (estimated)

5.5 The Committee observed that the proposals to revise the scheme of Post-matric scholarships for SCs were approved by the Cabinet Committee on Economic Affairs on 30.12.2010. However, the revision of Pre-matric scholarship scheme for OBCs is yet to be effected. In this regard the Committee desired to know as to why the proposal for revision of Post-matric scholarship for OBCs was not approved alongwith the revision of Post-matric scholarship for SCs. To this the Ministry in their written submission stated as under:-

"The proposals for the revision of Post-matric Scholarship for SCs and OBCs were processed separately in two different bureaus of the Ministry. The EFC meeting of PMS-SC was held on 26.07.2010. The Planning Commission, while furnishing their comments on the draft CCEA Note on revision of PMS-SC, did

not agree to the transfer of additional Committed Liability to the States with effect from the beginning of 13<sup>th</sup> Five Year Plan, instead of beginning of 12<sup>th</sup> Five Year Plan. The issue of transferring the additional Committed Liability to States was one of the important issues common to both the revision proposals. Since the Ministry wanted to adopt a uniform approach on this issue, the EFC for PMS-OBC could be held only after the issue of transfer of additional Committed Liability was resolved for PMS-SC by the Committee of Secretaries in its meeting held on 09.12.2010. The EFC meeting for PMS-OBC was held immediately thereafter on 10.12.2010. Thereafter, the Ministry obtained the requisite approvals and submitted the revision proposal for PMS-OBC for approval of CCEA on 17.02.2011. However, Cabinet Secretariat vide their OM dated 23<sup>rd</sup> March, 2011 informed that the Election Commission of India has directed that the proposal be deferred till the completion of elections in 5 States/UT. The proposal for revision of the Scheme will be resubmitted for consideration of CCEA after the ongoing election process in the five States/UTs is over."

**5.6 The Committee have been informed that the objective of the scheme is to provide financial assistance to the OBC students studying at post-matriculation or post secondary stage to enable them to complete their education. The scholarships are awarded through the State Governments/UT Administration to which the applicant actually belongs and under the scheme 100% central assistance is provided to State Government/UT Administration over and above the committed liability. The demand from States/UTs under the scheme has been much higher than budget allocation in the past. However, during the year 2010-11 out of an allocation of Rs. 379 crore the expenditure has been Rs. 353.32 crore and the main reason for less expenditure has been attributed to non-receipt of sufficient proposals from North East States. The Committee are given to understand that since the scholarship scheme is proposed to be revised, a higher outgo to the State Governments is expected during 2011-12 on account of increase in income ceiling and rates of maintenance allowance, for which an increased allocation during 2011-12 i.e. Rs. 535 crore has been earmarked. As this is an important scheme for educational development of OBCs, the Committee fully endorse the increased allocation and also recommend that the allocation under the scheme during the 12th plan should be suitably enhanced. The Committee are, however, dismayed to learn that though the proposal for revision of Post-matric scholarship for SCs has already got the approval of the Cabinet Committee on Economic Affairs on 30.12.2010 the proposal for revision of Post-matric scholarships for OBCs is still pending. The reasons cited by the Ministry in this regard are non-explanatory as they have attributed the delay in revisions**

to non-approval of the Cabinet Committee on Economic Affairs to the scheme and announcement of elections in five States/UTs. However, the Committee feel that the issue of revision of OBC scholarships was not taken with due care for which the revisions could not be effected during the current financial year itself. If the proposal had been mooted and processed in time the scheme could have been revised along with the revisions in the Scheme of Post-Matric Scholarship for SCs. The Committee recommend that the matter may be resolved at the earliest and approval for the revisions are obtained at once so that the OBC students also benefit from revisions in scholarships.

## **CHAPTER – V**

### **DISABILITY DIVISION**

6.1 The Ministry have informed that the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act (PwD Act), 1995, came into effect on 01.01.1996. Keeping in view the developments which have taken place in the disability sector over the last 15 years and to harmonize the provisions of PwD Act with United Nations Convention on the Rights for Persons with Disabilities (UNCRPD) and provisions of other legislations on the subject, it was proposed to amend the present Act. Extensive consultations with various stakeholders including State Governments, NGOs, disabled persons' organizations and experts were carried out in 2006 and 2007. Based on these consultations, draft amendments were formulated and circulated to State Governments and concerned Central Ministries. In due course it was decided to constitute a Committee to study various suggestions received on the proposed amendments and to draft a new legislation in place of the present Act. Accordingly, a Committee was constituted on 30.04.2010 under the Chairpersonship of Dr. Sudha Kaul, Vice Chairperson, Indian Institute of Cerebral Palsy, Kolkata. The Committee comprises of experts in disability Sector and representatives of the Stakeholders including State Governments, Central Ministries, Civil Society organizations etc. The Committee was initially given a time line to submit the draft legislation by 31.08.2010 which has now been extended upto 30-06-2011 on the Committee's request. The Committee has so far held ten meetings by end of March, 2011. It has prepared a working draft of the New Legislation. The Committee is expected to submit the draft legislation by 30th June, 2011.

**Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act (PWD Act), 1995**

6.2 Grants-in-aid is provided under this scheme to State Governments and various bodies set up by the Central and State Government, including autonomous bodies and Universities, to support activities pursuant to implementation of the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act (PWD Act), 1995, particularly relating to rehabilitation and provision of barrier-free access. The District Disability Rehabilitation Centres (DDRCs) and Composite Rehabilitation Centres (CRCs) set up by the Ministry are provided support under this scheme. The range of activities for which grant in aid is provided with regard to barrier free access is wide, which includes ramps, lifts, tactile paths, new product development and research etc.

6.3 The Ministry have furnished the following statement showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous years along with the Budget Estimate for the current year showing separately under the above mentioned scheme :-

(Rs. in crore)

<b>Year</b>	<b>BE</b>	<b>RE</b>	<b>Actual Expenditure</b>
2008-09	20.00	19.00	8.93
2009-10	20.00	9.00	10.84
2010-11	100.00	75.00	50.41
2011-12	100.00	-	-

6.4 When the Committee desired to know why an enhanced provision of Rs. 100 crore was made under the scheme during 2010-11 & 2011-12 the Ministry have

informed that the allocation under SIPDA was enhanced with a view to give impetus to implementation of provisions of the Act. It was decided that during the year 2010-11, central assistance would be given to State Governments under SIPDA for the following two activities:-

- a) To provide barrier free environment in important government buildings. This would include provision for ramps, rails, lifts, adaptation of toilets for wheelchair users, braille signages and auditory signals, tactile flooring, etc.
- b) To make Government websites at the State and District levels accessible to PwDs, as per guidelines for Indian Government Websites issued by the Department of Administrative Reforms & Public Grievances (D/o AR&PG).

The Ministry further informed that under the scheme, an additional 50 District Disability rehabilitation Centres (DDRCs) and 2 Composite Rehabilitation Centres (CRCs) were proposed to be set up during the year. Substantial funds were expected to be released to State and Central government organizations etc. for the above activities. Hence, an increased budget allocation was made under the Scheme. However, expenditure was less as proposals were not received from the State Governments in time.

6.5 The Finance Minister in his Budget speech 2010-11 had announced setting up of additional 100 DDRCs and two Composite Regional centres in the remaining period of XIth plan. However, approval had been accorded for establishment of 15 more DDRCs against the total of 50 DDRCs to be set up during 2010-11. Asked as to why this was so, the Ministry in their written reply stated that against the target of 50 DDRCs to be set up during 2010-11, proposals from 53 Districts had been received. There were deficiencies in the proposals and many of the proposals received were incomplete. The

deficiencies were got rectified and at the end of the financial year 2010-11, 21 DDRCs were sanctioned.

6.6 Elaborating further on the problems being faced by the DDRCs, the Ministry informed that non-availability of rent-free accommodation to run the DDRCs is one of the major problems being faced by DDRCs. Further, in the remote and inaccessible areas, the District Management Team headed by the District Collector finds it difficult to identify the implementing agency suitable for such work. Often, there is no Red Cross Society functional in the District. The non-availability of skilled staff is another critical factor.

6.7 In order to make the DDRCs more viable, the Ministry have informed that they have revised the guidelines for assistance to DDRCs under which the cost norms of honorarium, recurring and non-recurring items of expenditure under DDRCs scheme has been revised and flexibility has been given to State Governments to authorize the District Collectors to make interim advances out of local funds placed at their disposal to tide over difficulties caused in the field due to procedural delays in release of central funds.

6.8 To a query on the steps taken for making the 17 DDRCs functional which are non-functional at the moment, the Ministry have informed in a supplementary reply that out of the 17 DDRCs that have not been funded so far, the proposals of 7 DDRCs have been received. However, there are deficiencies such as non-availability of rent free building, constitution of District Management Team (DMT), opening of Joint Bank Account etc. in the proposals received. The concerned District Collectors along with the



State Governments have been requested to rectify the deficient documents/complete the required formalities. For the rest of the 10 DDRCs, the District Collectors and the concerned State Governments have also been requested vide this Ministry's letter dated 20.04.2011 to send the proposals as per the Guidelines by 31.05.2011. The matter will be further pursued. Once sanction/release of funds to these DDRCs is accorded, State Government/District Collectors of concerned districts will be urged and pursued to ensure that the DDRCs become functional with all requisite infrastructure/manpower facilities, at the earliest.

**6.9 The Committee understand that the Persons with Disabilities (Equal opportunities, Protection of Rights and Full Participation) Act (PwD Act), 1995 came into effect on 1.1.1996. Keeping in view the developments in disability sector over 15 years and to harmonize the provisions of the Act with the United Nations Convention on Rights for Persons with Disabilities (UNCRPD) and other legislative provisions, it is proposed to amend the Act. A Committee has been constituted for this purpose which will submit its draft legislation by 30th June, 2011. The Committee desire the Ministry to ensure that the aforesaid legislation is finalized and placed in Parliament at the earliest so that the amended Act comes into force in this year itself.**

**6.10 The Committee find that the budgetary provisions for the implementation of the PwD Act had been kept at Rs. 100 crore at BE stage which was revised to Rs. 75 crore at RE stage. However, the actual expenditure has been only Rs. 50.41 crore. The allocation had been enhanced from Rs. 20 crore in 2009-10 with a view to give thrust on providing accessible and barrier free environment to persons with disabilities and to make Government websites at State and District level accessible to PwDs. The Committee are however unhappy to note that enhanced allocation for 2010-11 could not be fully utilized as the proposals were not received from State Governments in time. The Committee are of the view that the Ministry are working in the right direction as making the public places disabled friendly will definitely have a salutary effect on the problems being faced by the people with disability. The Committee, therefore, recommend that State Governments be adequately sensitized in the matter and asked to send complete**

proposals well in time so as to have full utilization of funds in the current financial year.

6.11 Further the Committee note that the setting up of District Disability Rehabilitation Centres (DDRCs) and Composite Rehabilitation Centres (CRCs) is one of the areas where funds have been earmarked under the scheme of SIPDA. In pursuance with the Finance Minister's Budget speech (2010-11), 50 District Disability Rehabilitation Centres (DDRCs) and 2 Composite Rehabilitation Centres (CRCs) were proposed to be set up during the year, however against the above target only 21 DDRCs could be sanctioned. Apart from non-receipt of proposals from State Governments non-availability of rent free accommodation have been cited as problems for DDRCs. Also, the District Management Team headed by the District Collector finds it difficult to identify the implementing agency suitable for such work as also non-availability of skilled manpower. The Committee are given to understand that some of the guidelines for assistance to DDRCs have been revised to address the above problems. However, the Committee feel that the Ministry need to find a solution to other major concerns like finding implementing agencies and skilled manpower for setting up DDRCs. The Committee recommend that a specific team/task force should be appointed for the purpose so that it can help to resolve the local issues and the requisite number of DDRCs as per target are set up and made functional with all infrastructure and manpower facilities covering maximum number of districts in the States.

**CHAPTER – VI**  
**SOCIAL DEFENCE**

**A SCHEME OF INTEGRATED PROGRAMMES FOR OLDER PERSONS**

7.1 The Ministry have informed that the scheme is being implemented since 1992 and under the scheme, Grants-in-aid is given to Non-Government Organizations for running Old Age Homes (OAH), Day Care Centres (DCC) and Mobile Medicare Units (MMU). Under the scheme, 90% of the project cost is funded by the Government of India and rest 10% is contributed by NGOs from its own resources. The scheme has been revised w.e.f. 1.4.2008. Besides an increase in amount of financial assistance to the existing projects, several new projects have been added to the scheme like maintenance of Respite Care Homes and Continuous Care Homes, running of Multi Service Centres for older persons, running of Day Care Centres for Alzheimer's Disease/Dementia, patients, physiotherapy clinics for older persons, Disability and hearing aids for older persons, Help-lines and Counseling Centres for older persons, sensitizing programmes for children particularly in schools and colleges, Regional Resources and Training Centres. Training of Care givers to the older persons, Awareness generation programmes for older persons and care givers, Volunteers Bureaus for older persons and formulations of Vridha Sanghas/Senior Citizens Associations etc.

7.2 The Ministry have furnished information on budget allocation for the Scheme of Integrated Programme for Older Persons (IPOP) and expenditure incurred during the last three years as under:-

(Rs. in crore)			
<b>Year</b>	<b>Budget Estimates</b>	<b>Revised Estimates</b>	<b>Actual Expenditure</b>
2008-09	22.00	22.00	17.72
2009-10	22.00	22.00	19.72
2010-11	40.00	22.00	20.67
2011-12	40.00	-	-

On being enquired about the reasons for reduction of BE at RE stage in 2010-11, the Ministry have stated that (i) Inadequate number of proposals received through the States/UTs and (ii) Receipt of incomplete proposals/ late receipt of proposals are the main reasons for reduced RE & AE.

7.3 The Ministry have further informed that they have taken the following steps to get more number of proposals from the implementing agencies through the State Governments:-

- a) Guidelines of the Scheme and details of documents to be submitted were posted in the Ministry's website.
- b) State Governments/ UT Administrations were requested to identify more feasible project proposals and send recommendation to the Ministry on adequate scale during meetings with Stet Governments.
- c) Several new proposals were also sanctioned in 2010-11.

7.4 When the Committee desired to know as to why a provision of Rs. 40 crore has been made again for the year 2011-12 when the Ministry could not utilize the funds during 2010-11, the Ministry have informed that keeping in view the rising population of senior citizens, more project proposals are expected to be received during 2011-12.

Moreover, with the revision of the Scheme w.e.f. 1.4.2008, more innovative projects in areas such as Day Care Centres for Care of Older Persons with Dementia, Helpline & Counseling Centres, Physiotherapy Clinics for Older Persons, Multi facility Care Centres for Older Widowed Women, Regional Resource and Training Centres, etc. are being received and are expected to increase.

### **Scheme of Construction of Old Age Homes for Indigent Senior Citizens**

7.5 The Ministry have informed the Committee that due to non-approval of the scheme by the Planning Commission, the scheme of Old Age Homes for Indigent Senior Citizens for which an allocation of Rs. 100 crore had been made could not be launched during 2010-11. No funds have been allocated for the scheme during the year 2011-12. The Ministry have informed that Section 19 of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, which was passed by Parliament in December 2007, casts an obligation on State Governments (which bring the Act into force) to establish and maintain at least one old age home (OAH) in each district to accommodate a minimum of 150 indigent senior citizens.

The Parliamentary Standing Committee on Social Justice & Empowerment, while discussing the Maintenance and Welfare of Parents and Senior Citizens Bill, 2007 had noted that “since establishment of old age homes is stipulated in the proposed legislation, the Government should make adequate provision for grant-in-aid to the State Governments for establishing and maintaining old age homes in the proposed legislation itself for which suitable amendment in the proposed legislation may be made.” The Committee also urged the Government to formulate a long term plan to establish adequate number of well maintained old age homes throughout the country at

the earliest so that maximum number of deserving and destitute senior citizens could be accommodated in such homes.

7.6 Keeping in view the necessity to assist State Governments in the discharge of their statutory responsibility under Section 19 of the above Act, the Ministry had, in early 2008, formulated a new Centrally sponsored Scheme of Assistance for Establishment of Old Age Homes for Indigent Senior Citizens envisaging to cover at least half of the districts in the country during the XI Plan period i.e. construction of 300 Old Age Homes, with 100% central assistance, at a cost of Rs. 635 crore. As per Planning Commission circular dated 29.08.2006 regarding Guidelines for inclusion of new Schemes in the Plan, approval of Full Planning Commission is necessary for starting a new Centrally-sponsored Scheme. The Planning Commission had provided an allocation of Rs.60 crore for the above new Scheme in the XI Five Year Plan. During 2007-08, a token amount of Rs.1 crore was provided for it.

The Ministry informed that the following efforts were made by the Ministry for getting approval for the proposed Scheme:-

<b>Sl. No.</b>	<b>Date</b>	<b>Action/Event</b>
1.	23.04.2008	Expenditure Finance Committee (EFC) appraised the Scheme and recommended for approval.
2.	12.11.2008	Draft CCEA Note for the proposed Scheme was circulated to concerned Ministries/Departments seeking their views/comments.
3.	04.12.2008	Planning Commission informed that it would be difficult to provide an assurance of funding over and above the approved budgetary allocation for the XI Plan and the Ministry need to restrict the expenditure to the extent of the XI Plan outlay i.e. Rs.60 crore.
4.	24.12.2008	Department of Expenditure observed that there is huge gap between the funds allocated in the XI Plan and the requirement of funds for implementation of the proposed Scheme and therefore, suggested to recast the proposal

<b>Sl. No.</b>	<b>Date</b>	<b>Action/Event</b>
		within the funds allocated to the Ministry i.e. Rs. 60 crore. It was also advised to first obtain approval of the Planning Commission.
5.	26.02.2009	The proposed Scheme was revised so as to prune its requirement in the XI Plan period within XI Plan outlay of Rs.60 crore by reducing the physical target from 300 to 100 OAHs, and reducing the central assistance from 100% to 75%. The revised Scheme was sent for approval of the Full Planning Commission.
6.	30.07.2009	Planning Commission conveyed disapproval of the Commission to the proposed Scheme on the ground that a large number of social security measures such as NSAP etc. have been initiated/ liberalized. A token approach for the Old Age Homes as indicated in the Scheme would not serve any purpose. It was also communicated that, if requested by the Ministry of Social Justice and Empowerment, the decision of the Planning Commission may be reviewed at the time of Mid Term Appraisal (MTA) of the Eleventh Five Year Plan.
7.	26.11.2009	Hon'ble Minister (SJE) requested the Deputy Chairman, Planning Commission to review the decision of the Planning Commission at the time of Mid-Term Appraisal exercise of the 11 <sup>th</sup> Five Year Plan and to approve the Scheme for construction of old age homes. The Ministry had also taken up the matter during the Mid Term Appraisal discussion for the XI Plan in February 2010.
8.	09.08.2010	With an increased Annual Plan Outlay for the Ministry in 2010-11, an outlay of Rs.100 crore was kept for the proposed Scheme in that year. Hoping to provide at least a similar amount for it in 2011-12, the proposed Scheme was re-cast with an outlay of Rs.200 crore in the last two years of the XI Plan with 75% central assistance to cover at least one third of the districts i.e. 200 OAHs in the country during the XI Plan so that it would then no longer remain a token approach. Accordingly, approval of the Planning Commission to the proposed Scheme was sought.
9.	29.09.2010	Planning Commission informed that it would be conducting a Zero-Based Budgeting exercise in the terminal year of the XI Plan and advised the Ministry to discuss the Scheme in the Working Group for the XII Five Year Plan (2012-17).
10.	10.11.2010	Hon'ble Minister (SJ&E) requested the Deputy Chairman, Planning Commission to review the decision of Planning Commission and to convey its approval.
11.	16.11.2010	Hon'ble Minister (SJ&E) met the Deputy Chairman, Planning



Sl. No.	Date	Action/Event
		Commission wherein an assurance was given for reconsidering the proposed Scheme.
12.	08.12.2010	Hon'ble Minister (SJ&E) sent reminder letter to the Deputy Chairman, Planning Commission for early approval of the Planning Commission.
13.	23.12.2010	Secretary (SJ&E) requested Member-Secretary, Planning Commission to expedite response of the Planning Commission.
14.	15.02.2011	Planning Commission reiterated their earlier stand suggesting the Ministry to discuss the Scheme in the Working Group of the XII Five Year Plan (2012-17).
15.	07.04.2011	Planning Commission constituted the Working Group on 'Social Welfare' for the formulation of Twelfth Five Year Plan. The matter, will accordingly, be discussed in the Working Group.

However, despite sustained effort by the Ministry the Planning Commission did not approve the scheme during the XIth plan period.

7.7 On the non-approval of the scheme by Planning Commission, the Secretary during the evidence clarified as under:-

"It is yet another scheme which the Planning Commission irrespective of the form in which we present it the Planning Commission rejects it. Earlier we proposed an ambitious scheme with an outlay of about five hundred crore rupees, the Planning Commission said that when only sixty crore rupees was earmarked for it in the 11th Five Year Plan how did we prepare a scheme of rupees five hundred crore and told us to reduce its outlay, we decreased the number and reduced the amount per old age home. You will be surprised to know that the Planning Commission came out with the assertion that by replacing it so drastically we were now taking it in such a token manner that the Planning Commission does not feel inclined to approve it".

7.8 As an allocation of Rs. 100.00 crore had been made under the scheme during 2010-11, the Committee wanted to know as to why the scheme could not be launched at least on a pilot basis with smaller targets during that year the Ministry in their post-evidence reply stated as follows:-

" It would be observed from the above that Planning Commission did not approve the Scheme. In the XI Plan, despite sustained effort by the Ministry, including (i) formulating it in 3 different ways to take care the Planning Commission's concerns, and (ii) success in making adequate provision of Rs.100 crore for it in 2010-11 (with an assurance of a similar provision in 2011-12). The outlay of Rs.100 crore in 2010-11 was adequate for a full fledged launch of the Scheme and therefore, proposing a pilot scheme was unnecessary. In any case, even a pilot of a Centrally-sponsored Scheme would have required Planning Commission's approval."

**7.9 The Committee observe that the Ministry has been running Scheme of Integrated Programme for Older Persons since 1992 under which grants-in-aid is given to Non-Government organizations for running of Old Age Homes (OAH), Day Care Centres (DCC) and Mobile Medicare Units (MMU). The scheme was revised in 2008 to include new projects like maintenance of Respite Care Homes and Continuous Care Homes, running of Multi Service Centres for older persons, running of Day Care Centres for Alzheimer's Disease/Dementia patients, physiotherapy clinics for older persons, training of care givers etc. However, the Committee observe that despite the revision of the scheme widening its scope, only 50% of the funds released could be utilized during the year 2010-11 the reason being non-receipt of adequate number of proposals, incomplete proposals and late proposals. The Committee desire that matters concerning the older persons need to be given proper attention in India as Governments in other countries of the world have taken a step forward to provide basic facilities to older persons as the responsibility of the State and implementation of programmes concerning older persons in States should be addressed with utmost priority. The Committee are dismayed to note that an important scheme of the Ministry i.e. the scheme of Construction of Old Age Homes for Senior Citizens could not be launched during 2010-11, even though an allocation of Rs. 100 crore had been made specifically for the purpose during 2010-11. It is more disheartening to note that the scheme has been pushed to further uncertainty as no funds have been kept for the scheme during 2011-12. With the Rs. 100 crore allocation during the year 2010-11, the Ministry should have taken up the matter**

**with Planning Commission for launching of the scheme at least on a pilot basis with smaller targets. Under Section 19 of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 the care of older persons and senior citizens is the primary responsibility of the Government and hence their basic needs can be catered to a great extent by construction of Old Age Homes in each district. Therefore, the Committee desire early and expeditious action in the matter. Now that the preparations for 12th plan allocations are under way, the Committee recommend that the Ministry of Social Justice and Empowerment will appropriately take up the matter with the Planning Commission and work on a viable proposal to be launched during the 12th plan.**

## **B SCHEME OF ASSISTANCE FOR PREVENTION OF ALCOHOLISM AND SUBSTANCE (DRUGS) ABUSE**

7.10 The scheme of Assistance for the Prevention of alcoholism and Substance (Drugs) Abuse is being implemented for identification, counseling, treatment and rehabilitation of addicts through voluntary and other eligible organizations. Under this scheme, financial assistance up to 90% of the approved expenditure is given to the voluntary organizations and other eligible agencies for setting up/running Integrated Rehabilitation Centres for Adicts (IRCAs), Regional Resource and Training Centres (RRTC's), for holding Awareness-cum-deaddiction camps (ACDC) and Workplace Prevention Programmes etc. In case of North-Eastern States, Sikkim and Jammu & Kashmir, the quantum of assistance is 95% of the total admissible expenditure. The balance has to be borne by the implementing agency.

7.11 The Ministry have furnished the following statement on the financial achievements of the above scheme: -

(Rs. in crore)

<b>Year</b>	<b>Budget Estimates</b>	<b>Revised Estimates</b>	<b>Actual Expenditure</b>
2008-09	35.00	30.00	20.91
2009-10	35.00	25.00	22.79
2010-11	41.00	31.00	29.31
2011-12	41.00	-	-

7.12 The Ministry have given the following main reasons for low utilization of funds: -

- (a) Inadequate number of proposals received from States/ UTs,
- (b) Receipt of incomplete proposals/ late receipt of proposals/ clarifications required from the organizations as well as State Governments, and
- (c) Slow response of the State Governments in furnishing investigation reports in complaint cases

In response to a query on efforts made by the Ministry to utilize the funds available, the Ministry informed that they had requested the State Governments/ UT Administrations to forward the proposals by 30.07.2010. Out of 385 ongoing cases, proposals for only 44 cases were received by the due date. The Ministry on its part vigorously pursued with the concerned authorities to send the proposals so that the same could be taken up in time.

7.13 The Ministry had informed the Committee that there is no authentic data available with regard to number of alcoholism and drug addicts in the country. The data available is based on a study carried out in the year 2000-01. In this background, the Committee wanted to know whether authentic data was available on the number of persons affected by alcoholism and drug abuse. To this, the Ministry in their written reply informed that in order to assess the latest extent, patterns and trends of substance abuse in the country, National Sample Survey Organization (NSSO) had been requested to undertake a Pilot Survey in the States of Punjab, Manipur and in the metropolitan city of Mumbai. A Pilot Survey was conducted by the NSSO in the cities of Amritsar, Imphal and Mumbai. The draft report is under consideration of NSSO.

7.14 Regarding the progress on formulation of national policy on Drug and Substance Abuse Prevention and Rehabilitation, the Ministry have informed that a sub-committee of the National Consultative Committee on De-addiction and Rehabilitation (NCCDR) was constituted in 2008. The Sub-Committee submitted the draft policy to NCCDR in its second meeting held on 9.9.2010 for its consideration. The Sub-Committee will prepare a revised draft taking into consideration the views of the NCCDR.

7.15 In response to a query on the No. of beneficiaries covered under the scheme the Ministry informed the Committee that the number of beneficiaries during 2010-11 was approximately 1.11 lakh. The reasons for lower number of beneficiaries than estimated was due to receipt of inadequate number of proposals and incomplete proposals. During the year 2011-12 a target has been set to cover 1.20 lakh beneficiaries.

7.16 Awareness generation being an important component, the Committee desired to know whether any funds had been earmarked exclusively for awareness generation to which the Ministry stated that there is no specific allocation under the Scheme of Prevention of Alcoholism and Substance (Drugs) Abuse for awareness generation programmes. The programmes would be funded within the overall funds available for the Scheme.

7.17 Further in response to a supplementary reply, the Ministry have informed that in the year 2010-11, a new programme of preventive education and awareness generation among the youth and through the youth in regard to alcoholism and substance abuse was approved with a total estimated budget of Rs 3.50 crore to be implemented by Nehru Yuva Kendra Sangathan (NYKS) in Punjab and Manipur. An amount of Rs 1.75 crore was released to NYKS as first installment and balanced amount will be released in the current financial year (i.e. 2011-12). Similarly, in the current financial year, the Ministry has approved an awareness generation programme among adolescents of the age group of 12-16 years. The programme will be implemented by National Bal Bhavan Trust with an allocation of Rs 1.06 crore.

**7.18 The Committee are given to understand that the scheme of Assistance for the Prevention of Alcoholism and Substance (Drugs) Abuse is being implemented for identification, counseling, treatment and rehabilitation of addicts through voluntary and other eligible organizations. Although an allocation of Rs. 41 crore had been made for the scheme only a little more than half i.e. Rs. 29.31 crore could be used. The Committee feel that there is a need to sensitize more and more State Governments to send adequate number of proposals under the scheme. The Committee are also baffled by the fact that no authentic data is available with the Ministry on the number of persons affected by alcoholism and drug abuse. Although sample surveys had been carried out by NSSO in a few States of Punjab, Manipur and Mumbai the pilot survey has been limited to the cities of Amritsar, Imphal, and Mumbai. In view of the alarming nature of the problem, the Committee feel that concerted efforts need to be made for collecting authentic data on the number of persons affected by Alcoholism and drug abuse. For this, baseline data could be collected from State run hospitals and drug de-addiction and rehabilitation centres to find out the severity and magnitude of the problem. The Committee also feel that awareness generation being an important component of overall preventive strategy to deal with this menace having multi dimensional manifestations in present times having negative impact on society,**



awareness campaigns in this regard should be wide spread among the youths in schools and colleges. The Committee recommend that a separate fund should be created by the Ministry with funds exclusively earmarked for this purpose.

NEW DELHI;

20 June, 2011

30 Jyaistha, 1933 (Saka)

DARA SINGH CHAUHAN  
Chairman,  
Standing Committee on  
Social Justice and  
Empowerment

**ANNEXURE – I****Scheme wise details of savings and surrender of funds during the year 2010-11 along with the reasons**

(Rs. in crore)

<b>Programmes/Schemes</b>	<b>BE 2010-11</b>	<b>Net surrender</b>	<b>Reason for surrender</b>
Post Matric Scholarship	1700.00	13.80	Saving was due to non-receipt of sufficient proposal from State Governments located in NE Region and Sikkim
Coaching & Allied Scheme	10.0040	0.7000	Saving was due to non-receipt of adequate proposal from State Governments/UT Administrations.
Pradhan Mantri Adhrash Gram Yojana	400.0000	2.0000	Saving was due to non receipt of sufficient proposal from State Governments located in NE Region and Sikkim.
Strengthening of machinery for PCR Act, 1989	59.0000	1.1708	Saving was due to non-receipt of sufficient proposal from State Governments located in NE Region and Sikkim.
Girls Hostels	80.0080	16.9900	Saving was due to non-receipt of sufficient proposals from State Governments located in NE Region and Sikkim and ROC.
Boys Hostels	50.0080	9.4900	Saving was due to non-receipt of sufficient proposal from State Governments located in NE Region and Sikkim and ROC.
Vol. Orgns. for SCs.	35.0000	3.2014	Saving was due to non-receipt of sufficient recommendations/inspection reports from State Governments.
Research & Training	2.0000	1.6700	Saving was due to non-receipt of adequate proposals in the scheme.

Pre-matric Scholarships	80.0000	11.00	Saving was due to non-receipt of adequate proposals from State Governments located in NE Region and Sikkim and ROC.
Upgradation of Merit of SC Students	4.0000	0.5000	Saving was due to non-receipt of sufficient proposals from State Governments.
Special Component Plan for Scheduled Castes	600.0000	2.6487	Saving was due to non-receipt of sufficient proposals from State Governments located in NE Region and Sikkim.
Rajiv Gandhi National Fellowship for SCs	160.0000	4.0000	Saving was due to no further requirement from UGC, the implementing agency of the scheme.
Self Employment Scheme of Liberation & Rehabilitation of Scavengers	5.0000	4.9900	Saving was due to no further requirement in the scheme.
Top Class Education for SCs	25.0000	2.6400	Saving was due to non-receipt of adequate proposals from institutions
National Institute for Disabled Persons	60.0025	2.1500	Saving was due to non-taking up some activities by the National Institute in NE Region and Sikkim.
Aids & Appliances for Handicapped	100.0000	16.1650	Saving was due to either the proposals were incomplete or were not received in time.
Artificial Limbs Manufacturing Corporation	3.0000	1.0000	Saving was due to non-receipt of proposal from the Corporation for beneficiaries of NE Region and Sikkim.
Scheme for Implementation of the Persons with Disabilities Act 1995	100.0000	32.1185	Saving was due to non-receipt of adequate proposals from State Governments/Universities.
Deendayal Disabled Rehabilitation Schemes	120.0025	32.0325	Saving was due to non-receipt of adequate proposals from Voluntary Organizations of NE Region and Sikkim & ROC.

Indian Institute for Sign Language and Research Training Centre.	0.0050	0.0050	Due to approval of the scheme at the fag end of Financial Year.
Employment of Physically Challenged	8.0000	7.0000	Saving was due to non-receipt of proposals from Implementing agencies.
Financial Assistance to Women with Disabilities to look after their Children after birth	5.0000	4.9900	Saving was due to non-approval of the scheme.
National Institute of Social Defence	10.0000	3.2000	Saving was due to non taking up various activities by the Institute.
Education Work for Prohibition and Drug Abuse.	41.0000	10.9727	Saving was due to non-receipt of adequate proposals from Voluntary Organizations located in NE Region and Sikkim & ROC.
Research Studies & Publications	1.0000	0.7500	Saving was due to non-receipt of sufficient proposals for Research.
Asstt. to VOs. for Providing Social Defence Services	5.0100	1.2100	Saving was due to non-receipt of sufficient proposals from voluntary organizations.
Asstt. to Voluntary Organizations under the Scheme of Integrated Programmes for Older Persons	40.0000	11.7300	Saving was due to non-receipt of complete and adequate proposals form Voluntary organizations located in NE Region and Sikkim & ROC.
Scheme of Assistance for Establishment of Old Age Home for Indigent Senior Citizens	100.0000	91.8370	Saving was due to non-approval of the scheme by the Planning Commission.
Pre-Matric Scholarship to OBCs	50.0000	3.4999	Saving was due to non-receipt of sufficient proposals from the State Government located in NE Region and Sikkim
Asstt. to Vol. Orgns for BCs	5.0000	0.8600	Saving was due to non-receipt of sufficient viable proposals for NGO from State Governments.

Boys & Girls Hostels for BCs	45.0000	5.2000	Saving was due to non-receipt of adequate proposals from State Governments located in NE Region and Sikkim & ROC.
Post-Matric Scholarship for OBCs	350.0000	28.9182	Saving was due to non-receipt of adequate proposals from State Governments located in NE Region and Sikkim.
Scheme for Educational and Economical Development of De-notified and Nomadic Tribes	10.0000	1.0100	Saving was due to non-approval of the scheme.
<b>Total</b>	<b>4500.00</b>	<b>329.4517</b>	
Note:-The surrender includes Rs. 25.00 crore provided to NSFDC for providing additional equity under 'Capital Section' with the conditions that matching saving to this extent would be surrendered.			

**MINUTES OF THE SIXTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON TUESDAY, 19<sup>TH</sup> APRIL, 2011**

The Committee met from 1500 hrs. to 1740 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

**PRESENT**

**SHRI DARA SINGH CHAUHAN - CHAIRMAN**

**MEMBERS  
LOK SABHA**

2. Shri T.R. Baalu
3. Smt. Bijoya Chakravarty
4. Smt. Rama Devi
5. Shri R. Dhruvanarayana
6. Shri Premchand Guddu
7. Shri Baliram Jadhav
8. Dr. Manda Jagannath
9. Shri Mohan Jena
10. Shri G.V. Harsha Kumar
11. Shri Kamlesh Paswan
12. Shri Lalit Mohan Suklabaidya
13. Shri Manohar Tirkey

**MEMBERS  
RAJYA SABHA**

14. Smt. Jharna Das Baidya
15. Shri Avtar Singh Karimpuri
16. Shri Narayan Singh Kesari
17. Shri Baishnab Parida
18. Shri Praveen Rashtrapal
19. Shri Shivpratap Singh

**LOK SABHA SECRETARIAT**

- |    |                   |   |                  |
|----|-------------------|---|------------------|
| 1. | Shri Radhey Shyam | - | Joint Secretary  |
| 2. | Smt. Anita Jain   | - | Director         |
| 3. | Dr. Sagarika Dash | - | Deputy Secretary |

**REPRESENTATIVES OF THE MINISTRY OF SOCIAL JUSTICE AND  
EMPOWERMENT**

<b>Sl.No.</b>	<b>Name of the Officer</b>	<b>Designation and Organisation</b>
1.	Shri K.M. Acharya	Secretary, M/o SJE
2.	Smt. Sangita Gairola	Special Secretary, M/o SJE
3.	Dr. J. C. Sharma	Economic Advisor
4.	Shri Sanjeev Kumar	Joint Secretary, M/o SJE
5.	Shri P.P. Mitra	Joint Secretary, M/o SJE
6.	Shri Abhilask Likhi	Joint Secretary, M/o SJE
7.	Shri Pankaj Joshi	Joint Secretary, M/o SJE
8.	Shri Atul Prasad	Joint Secretary & CEO (National Trust)
9.	Shri Ajay Narayan Jha	Joint Secretary & Financial Advisor
10.	Shri J.P. Singh	Member Secretary (RCI)
11.	Shri Mukut Singh	Dy. Director General (Statistics)
12.	Shri Ganga Kumar	Director, M/o SJE
13.	Shri V.R. Malhotra	Director, M/o SJE
14.	Shri S.K. Pattanayak	Director, M/o SJE
15.	Smt. Nidhi Khare	Director, M/o SJE
16.	Shri Lalsanglur	Director, M/o SJE
17.	Smt. Reena Garg	Director, M/o SJE

18.	Shri A.C. Padhi	CMD (NSFDC)
19.	Shri Lalit Kohli	MD (NSKFDC)
20.	Shri A.A. Naqvi	MD (NBCFDC)
21.	Shri Harsh Bhal	CMD (NHFDC)

2. \*\*\*\*\*

3. Thereafter, the representatives of the Ministry of Social Justice and Empowerment were invited to the sitting of the Committee. The Chairman informed that the meeting had been convened to discuss the Demands for Grants (2011-12) of the Ministry of Social Justice and Empowerment. At the instance of the Chairman, the Secretary, Ministry of Social Justice and Empowerment briefly narrated the details of various schemes/programmes being undertaken by the Ministry and intimated the physical and financial targets achieved under the schemes with the help of the power point presentation .

4. The Members then raised points/questions, which *inter-alia* related to under-utilization and surrender of funds under various schemes, problems relating to non-release of grants to States due to non-submission of utilization certificates, need for early revision of Post-matric Scholarship scheme for OBCs, modalities and guidelines for implementation of Pradhan Mantri Adarsh Gram Yojana, utilization of funds under the scheme of "Implementation of People with Disability Act, 1995" and the need for early approval to the scheme of Construction of Old Age Homes etc.



5. The representatives of the Ministry then responded to the queries put forth by the Members to the extent possible. The Chairman directed them to furnish replies to those points which could not be replied in the meeting.

6. Hon'ble Chairman thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner on various issues.

7. A verbatim record of the proceedings has been kept.

*The witnesses then withdrew.*

*The Committee then adjourned.*

**MINUTES OF THE NINTH SITTING OF THE STANDING COMMITTEE ON  
SOCIAL JUSTICE AND EMPOWERMENT HELD ON MONDAY, 20<sup>TH</sup> JUNE,  
2011**

The Committee met from 1500 hrs. to 1625 hrs. in Committee Room 'C',  
Parliament House Annexe, New Delhi.

**PRESENT**

**SHRI DARA SINGH CHAUHAN - CHAIRMAN**

**MEMBERS  
LOK SABHA**

2. Shri T.R. Baalu
3. Smt. Bijoya Chakravarty
4. Shri Bhudeo Choudhary
5. Smt. Rama Devi
6. Shri R. Dhruvanarayana
7. Shri Premchand Guddu
8. Shri Baliram Jadhav
9. Dr. Manda Jagannath
10. Shri Mohan Jena
11. Shri G.V. Harsha Kumar
12. Shri Basori Singh Masram
13. Shri Lalit Mohan Suklabaidya
14. Shri Manohar Tirkey
15. Shri Om Prakash Yadav

**RAJYA SABHA**

16. Smt. Jharna Das Baidya
17. Shri Narayan Singh Kesari
18. Shri Ahmad Sayeed Malihabadi
19. Shri Baishnab Parida
20. Shri Praveen Rashtrapal
21. Shri Nandi Yelliah

## LOK SABHA SECRETARIAT

- |    |                   |   |                  |
|----|-------------------|---|------------------|
| 1. | Shri Radhey Shyam | - | Joint Secretary  |
| 2. | Smt. Anita Jain   | - | Director         |
| 3. | Dr. Sagarika Dash | - | Deputy Secretary |

2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider and adopt the Three Draft Reports of the Committee on Demands for Grants (2011-12) pertaining to Ministry of Social Justice and Empowerment, Ministry of Tribal Affairs and Ministry of Minority Affairs.

3. Thereafter, the Committee considered and adopted the following draft Reports with some modifications/amendments:-

- (i) Fifteenth Report on Demands for Grants (2011-2012) of the Ministry of Social Justice and Empowerment.
- (ii) Sixteenth Report on Demands for Grants (2011-2012) of the Ministry of Tribal Affairs.
- (iii) Seventeenth Report on Demands for Grants (2011-2012) of the Ministry of Minority Affairs

4. The Committee authorized the Chairman to finalize these draft Reports and present the same to Parliament on their behalf.

5. \*\*\*\*\*

*The Committee then adjourned.*